

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

EXECUTION APPLICATION NO. 4 OF 2023
IN
APPEAL No. 57 of 2019

IN THE MATTER OF:

BABUBHAI KESHABHAI RAVAL & ANR.

...APPELLANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD & ANR.

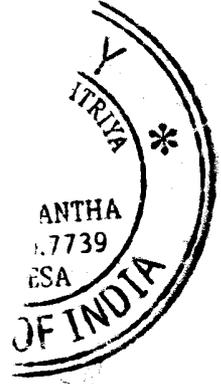
...RESPONDENT

AFFIDAVIT OF DEESA NAGARPALIKA - RESPONDENT NO. 3

I Pankajkumar I. Barot, adult, having my office at Indira Gandhi bhavan, Deesa Nagarpalika do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Chief Officer with the Deesa Nagar Palika – respondent no. 3 in the main appeal. I have read copy of the execution application and the original appeal filed by the appellant and the orders passed by this Hon'ble Tribunal on the appeal. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to swear the present affidavit on behalf of Deesa Nagar Palika and am otherwise competent to make the present affidavit.
2. The present application has been filed seeking the following reliefs:
 - "a) Pass an order directing execution of the final order and judgement dated 10th February, 2022 within a stipulated period of time & necessary action can be initiated against the erring officers of Respondent authorities for non-compliance and for brazenly violating the final order dated 10th February, 2022.

Chief Officer
Deesa Nagarpalika



- b) *Pass an order directing heavy penalty on Respondent Nos. 1 and 3 and initiate necessary penal action against the erring officers of Respondent authorities, for the continuing brazen violation & non-compliance of the order dated 10th February 2022 passed by this Hon'ble Tribunal.*
- c) *Pending the hearing and final disposal of the Application, this Hon'ble Tribunal be pleased to:*
- (i) *prohibit Respondent No. 3 through itself and its servants, agents and those acting under it to continue further dumping at Survey No. 717/-P/1 of Village Juna, Deesa, District Banaskantha, Gujarat;*
- (ii) *set up a committee for monitoring to ensure compliance and for monitoring the relocation of the dumping site to another feasible location, in compliance with Solid Waste Management (SWM) Rules, 2016 and Environmental Impact Assessment Notification, 2006 and other applicable laws;"*

3. The applicant has filed the present application seeking directions for execution of order dated 10.02.2022 passed by this Hon'ble Court in Appeal No. 57 of 2019 (*Babubhai Keshabhai Rawal & Anr. v. Gujarat Pollution Control Board & Anr.*). At the outset, I say that there is no non-compliance of directions given by this Hon'ble Tribunal vide order dated 10.02.2022 passed in Appeal No. 57 of 2019. I say that the present applicant is thoroughly misconceived and is filed without verification of true and correct facts.

4. I say that Appeal No. 57 of 2019 (*Babubhai Keshabhai Rawal & Anr. v. Gujarat Pollution Control Board & Anr.*) was filed by the original appellant and the applicant in the present application against the renewal of authorization granted to Deesa Nagarpalika by the Gujarat Pollution Control Board to operate the waste processing facility at Survey No. 727/-P/1 of village Juna, Deesa, District Banaskantha, Gujarat on the ground that the waste processing facility was not

compliant with the norms contemplated in Solid Waste Management Rules, 2016. I say that this Hon'ble Court after hearing the parties by order dated 10.02.2022 has held as follows:

"6. We find that since the Facility in question was established as per applicable norms (including the siting norms) in the year 2003, EC requirement does not apply. The Facility was established as per siting norms initially. Authorisation given was valid. However, in view of change in the norms later in 2016, the renewal may not be justified when changed norms have become applicable. **Applying the doctrine of proportionality, since cancellation of authorisation will create chaos, instead of doing so, we direct relocation of the Facility within a reasonable time. Till the Facility operates at the site, it should be compliant with the norms. As per inspection report filed on 09.02.2022, violation of norms was seen and notice dated 04.01.2022 was issued by the State PCB to the Municipal Council Deesa, pointing out following violations:-**

"xxx.....xxx.....xxx"

- Mixed solid waste was dumped at solid waste dumping site.
- Segregation plant was not found in operation.
- Segregation activity was stopped since last six months.
- Vermi-compost plant was not found in operation.
- Nagarpalika has not provided waste processing facility.
- Nagarpalika has not developed their landfill site as scientifically manner for generated solid waste."

7. In response to the above, Deesa Nagar Palika filed response dated 18.01.2022 inter-alia stating that the site is proposed to be relocated and a landfill site developed at another place for which 15 acres land was required and sought from the Collector.

8. In view of above, the GPCB, the District Magistrate, Banaskantha and the Nagar Palika, Deesa may explore relocation of the site preferably within one year from today. Pending such relocation, scientific remediation and handling of legacy and current waste may be ensured, in accordance with the Rules. The State PCB will be the nodal agency for compliance. Action taken report may be filed within six months with the Registrar of Pune by e-mail at


Chief Officer
Deesa Nagarpalika



npt-pune@gov.in. If any direction is considered necessary, the Registrar may place the matter before the Bench." (emphasis added)



I say that on passing of the said order the answering respondent commenced the process of making the existing facility compliant with Solid Waste Management Rules, 2016 and ventured to cure the deficiencies pointed out by the Gujarat Pollution Control Board. I say that the Hon'ble Tribunal by its order dated 10.02.2022 did not cancel the authorization granted to the Municipality but with a view to not create chaos directed the Municipality to simultaneously find an alternative site along with making the existing entity set-up with Solid Waste Management Rules, 2016.

6. On 2.7.2022, Deesa Municipality received a principal sanction from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar for disposal of Legacy Waste. By resolution no. 48 passed on 6.7.2022 passed by the Executive Committee of the Municipality, Deesa Municipality resolved to initiate further process with respect to the sanction received from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar. Deesa Municipality thereafter issued a Tender Notice dated 6.10.2022 bearing Tender ID No. W56703 to appoint a new contractor for operation and management of the Legacy Waste. Out of all the bids received, the bid of one 'Shri Nagesh Corporation' was found to be the most competitive. The Tender was approved by the Executive Committee of the Municipality on 19.10.2022 by resolution no. 61. On 28.10.2022, the Tender was sent to the Regional Municipal Commissioner, Gandhinagar for approval. The Tender was approved by the Regional Municipal Commissioner on 12.12.2022. On 12.12.2022, the Municipality intimated Shri Nagesh Corporation to furnish the security deposit. On 14.12.2022, Shri Nagesh Corporation has furnished the security deposit and has commenced the work of clearance and processing of legacy waste from 6.01.2023. In furtherance of the same, as on July, 2023 around 203475 ton of Legacy Waste has been cleared at the site. I say that out of total legacy waste

of 25000 ton within a short span of six months the contractor appointed by the Municipality has already cleared legacy of almost 203475 ton. The Municipality expects to clear the entire legacy waste in the coming six to eight months.

The Municipality simultaneously floated a tender for appointment of a contractor for processing of daily waste. On 03.01.2023 the Municipality has awarded a contract to one M/s Matru Energy Service Corporation for the said work. The contractor has commenced the work of daily processing of waste generated on a regular basis since 6.01.2023. Resultantly, as on date there is no conversion of daily waste into legacy waste or in other words there is no accumulation of daily waste at the site as the freshly generated waste is being processed on a daily basis. A copy of photographs along with waste clearance figures is annexed herewith and marked as **Annexure A-1 (colly)**.

8. I say that the cleared area of the dump site is now being beautified. Pictures of tree plantation done over the area of the site which has now been cleared of the Legacy Waste are annexed to the report. The Municipality stands committed to beautify such of the area at the site which become clear, and thereby convert a large area of the site into a green zone. On 06.04.2023 and 19.04.2023, around 100 trees have been planted in the august present of MLA Shri Pravinbhai Mali, BJP Vice-President Shri Maganlal Mali, President of the Municipality Shri Rajubhai Thakkar and other the members of the Municipality. A copy of newspaper clippings and photographs of the tree plantation by the Municipality is annexed herewith and marked as **Annexure A-2 (colly)**.
10. Apart from the above-mentioned work of waste clearance, the Municipality in accordance with order dated 10.02.2022 passed by this Hon'ble Tribunal has written to the District Collector, Banaskantha seeking allotment of a 15-acre land site in Deesa for management and operation of a scientific landfill site. Presently by an order dated 25.10.2018 passed by the Government of Gujarat the Municipality has



Chief Officer

Deesa Nagarpalika

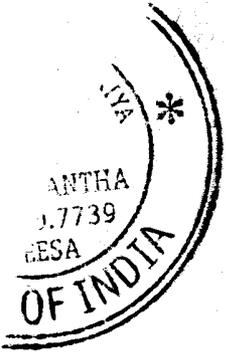


been allotted a landfill site at Palanpur. However, in view of order dated 10.02.2022 passed by this Hon'ble Tribunal the Municipality has independently made requests to the Office of Collector, Banaskantha to grant 15 acres of land adjacent to the waste processing facility site for the purpose of maintaining and operating a landfill site.

9. The Collector, Banaskantha has however rejected the request made by the Municipality. I say that the Municipality has thereafter written reminder letters to the District Collector, Banaskantha seeking allotment of a 15-acre land in Deesa for setting up a waste processing unit. Unfortunately, the request was denied by the Office of the Collector, Banaskantha. The Municipality has now again by letter dated 05.04.2023 written to the District Collector, Banaskantha to allot land to the Municipality in compliance with order dated 10.02.2022 passed by this Hon'ble Tribunal. However, no response has till date been received from the Office of the District Collector. A copy of correspondences exchanged between the Municipality and the Office of Collector, Banaskantha are annexed herewith and marked as **Annexure A-3.**

11. I say that the Municipality has filed action taken reports from time to time before this Hon'ble Court apprising this Hon'ble Court about the above-mentioned developments in the matter. A copy of the action taken reports dated 20.12.2022, 23.03.2023 and 01.05.2023 filed by the Municipality is annexed herewith and marked as **Annexure A-4 (Colly).**

12. I say that the Gujarat Pollution Control Board has also conducted two inspections on 31.03.2023 and 20.06.2023 at the waste segregation site of the Municipality. The Board has observed that the Municipality has substantially cleared the legacy waste and has taken steps to beautify the area. Since the Municipality is only operating a segregation site and as such as outsourced the work of processing of waste to private contractors, the Board has not notified the Municipality regarding commission of any violation of environmental norms. I say that no

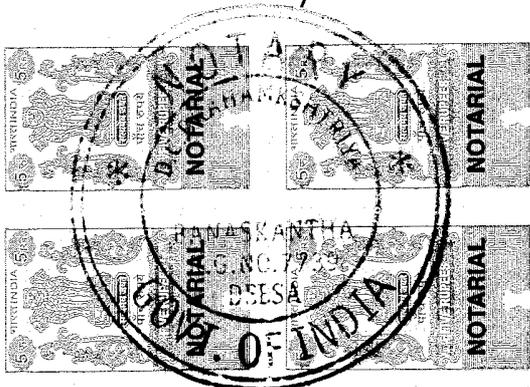




violation of any provisions of Solid Waste Management Rules, 2016 has been observed by the Board in both inspections. I say that the Board being the authority for monitoring compliance of environmental norms throughout the State of Gujarat has not found any infirmity with the actions taken by the Municipality. A copy of the inspection reports dated 12.04.2023 and 27.07.2023 prepared by the Gujarat Pollution Control Board is annexed herewith and marked as Annexure A-5.

13. I say that the applicant has filed the present application without proper verification and knowledge of the present day situation. The bald assertions made by the applicant that the Municipality has not complied with the orders passed by this Hon'ble Court are patently false and as such deserving of exemplary cost for wastage of judicial time and resources.

14. I say that the Municipality remains committed to performing its statutory duties and assures that it has taken all necessary actions to ensure compliance with Solid Waste Management Rules, 2016 and shall continue to abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.



VERIFICATION

Verified at Deesa on this 1st day of August, 2023 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.


Chief Officer
Deesa Nagarpalika

DEPONENT




Chief Officer
Deesa Nagarpalika

DEPONENT 11 **AUG** 2023

S.R.No-4930 Dt:
SOLEMNLY AFFIRMED
BEFORE ME


D. C. Brahmakshtriya
NOTARY
GOVT. OF GUJARAT

BEFORE

168

Annexure A-1

8



AFTER



AFTER

170

10



PLANTATION

171

Annexure A-2



PLANTATION

172





i81

BAD

III

THURSDAY, 20•04•2023

રવી કે નહીં તેનો ખ્યાલ આવી શકે છે

વાવમાં ખારાશવાળી ટીના સેમ્પલ લેવાયા



ખારાશ હોવાથી ખેડૂતોને
કરવી મુશ્કેલ બની છે. જેથી
નમાં રહેલ ક્ષાર અને
શનું પ્રમાણ જાણી શકાય તો

મોને જોડતા મોનો રાફડો

રજૂઆત કરાઈ



આ અંગે સ્થાનિક રહીશ
કોર્પોરેશનને જણાવવું હતું કે,
ર્ગ મકાન વિભાગ દ્વારા ડામર
તાની આજુ બાજુની જગ્યા
મય આંતરે સફાઈ કરવાની હોય
જો કે એજન્સી માલિકો માત્ર
ગળ પર કામ બતાવતા હોય છે
જેના કારણે કેટલીક વાર ભદ્ર
નક અકસ્માતના કારણે નિર્દોષ
કો જીવ ગુમાવતા હોય છે. સ્ટેટ
ઈવેની બન્ને બાજુના દબાણ દૂર
રવા માટે માર્ગ મકાન વિભાગમાં
વ લખી જાણ કરાઈ છે.

જે મહિલા સહિત ત્રણને દારૂ સાથે પકડ્યાં

તેના આધારે આ જમીનમાં ખેતી
કરવી કે નહીં તે નક્કી કરી શકાય
છે.

જે અંતર્ગત થરાદ તાલુકાના
ખાનપુર, નાગલા, ભડોદર
સહિતના ગામો તેમજ વાવ
તાલુકાના અસારા, માવસરી,
કુંડાળિયા અને છતરપુરા સહિતનાં
ગામોની ખેતી ઉપયોગી
જમીનમાંથી સેમ્પલ લેવામાં
આવ્યા હતા. આ કામગીરી
દરમિયાન થરાદ પ્રાંત અધિકારી
કે. એસ ડાભી, ખાનપુરના સરપંચ,
સહિતના જોડાયા હતા.

પાટણ-બનાસકાંઠામાં કોરોનાના વધુ ૭ કેસ

। પાટણ, પાલનપુર । (સં. વ્ય. સ)

પાટણ અને બનાસકાંઠામાં
કોરોનાના કેસનો આંકડો
દિનપ્રતિદિન વધી રહ્યો છે.
બુધવારે બંને જિલ્લામાં વધુ ૭
કેસ નોંધાતાં એકિટવ કેસની
સંખ્યા ૫૮એ પહોંચી છે.

પાટણ અને બનાસકાંઠામાં
કોરોનાના કેસમાં વધારો નોંધાઈ
રહ્યો છે ત્યારે બુધવારના રોજ
પાટણ જિલ્લામાં સંડેરના ૬૫
વર્ષના પુરૂષ, સરસ્વતીના વાંધીના
૪૫ વર્ષના પુરૂષ, ચાણસ્માના
ગમણા દરવાજામાં ૩૫ વર્ષની
સ્ત્રી, જસલપુરની ૬૦ વર્ષની સ્ત્રી
અને વસઈના ૭૫ વર્ષના પુરૂષ
મળી કુલ નવા પાંચ કોરોના કેસ
નોંધાયા હતા. જ્યારે બનાસકાંઠા
જિલ્લામાં ડીસા તાલુકામાં બે કેસ
નોંધાયા છે. કુલ ૧૬૮૬ સેમ્પલ
લેવામાં આવ્યા હતાં. બંને
જિલ્લામાં એકિટવ કેસની સંખ્યા
૫૮એ પહોંચી છે.

સંક્ષિપ્ત સમાચાર

ડીસા પાલિકાએ ડમિંગ સાઈડમાં વૃક્ષારોપણ કર્યું



ડીસા : ડીસા નગરપાલિકા દ્વારા ધન કચરા નિકાલની જગ્યામાં
વૃક્ષારોપણનો કાર્યક્રમ યોજાયો હતો. ડીસા નગરપાલિકા દ્વારા
જુનાડીસા રોડ પર ગંગાજી વ્હોળ પાસે આવેલ ડમિંગ સાઈડ પર
ધન કચરા નિકાલનો પ્લાન્ટ લગાવેલો છે. પાલિકાના શાસક
પક્ષના તમામ સભ્યો દ્વારા સ્થળ મુલાકાત કરી વૃક્ષારોપણ કાર્યક્રમ
યોજાયો હતો. નગરપાલિકા દ્વારા આ જગ્યાને વેસ્ટ સાઈડ માંથી
નેસ્ટ સાઈડ બનાવવા પ્રયત્નો હાથ ધરાયા છે. કાર્યક્રમમાં જિલ્લા
ભાજપ ઉપપ્રમુખ મગનલાલ માળી, પાલિકા પ્રમુખ રાજુભાઈ ઠક્કર
સહિત સભ્યોના હસ્તે વૃક્ષારોપણ કરવામાં આવ્યું હતું.

પોલીસ અધિકારીનો વિદાય સમારંભ યોજાયો



લાખણી : બનાસકાંઠા
સ્પેશિયલ ઓપરેશન ગ્રૂપ
(એસઓજી)માં ફરજ
બજાવતા પોલીસ
અધિકારી ઘરસોતમભાઈ
રાજપુરોહિત ની
ગાંધીનગર વિજિલન્સ
સ્ટેટ મોનીટરીંગ સેલ
ખાતે બદલી કરાઈ
છે. તેમનો પાલનપુર ખાતે
વિદાય સમારંભ યોજાયો હતો. જેમાં પીઆઈ એમ. જે. ચૌધરી
તથા સ્ટાફ મિત્રોએ ભેટ સોગાદો સાથે ભાવભીનું સન્માન કરી
તેમને ઉજવણ ભવિષ્યની શુભેચ્છાઓ સાથે માનભરે વિદાય
આપી હતી. સન્માનના પ્રત્યુત્તરમાં પોલીસ અધિકારીએ સ્ટાફ
મિત્રોનો ખ્રણ સ્વીકાર કર્યો હતો.

લાખણીમાં પાણીના કુંડા અને ચકલીઘરનું વિતરણ



લાખણી : બનાસકાંઠા જિલ્લા પ્રાણી
અભ્યાસ નિવારણ સોસાયટી દ્વારા
લાખણી મામલતદાર કચેરી ખાતે
દિયોદર નાયબ કલેક્ટર વી. એન.
સરવૈયાના હસ્તે ચકલી ઘર, પાણીના
કુંડા તેમજ ચકલી ઘર બોક્સનું વિતરણ
કરાયું હતું. આ પ્રસંગે સુંદરનાથ બાપજી (સેકરા ગોશાળા),
કાનજીભાઈ પટેલ, ગોવિંદભાઈ રાજપુત તેમજ લાખણી
મામલતદાર કચેરીનો સ્ટાફ ઉપસ્થિત રહ્યા હતા અને
સોસાયટીની જીવદયાની સર્વોત્તમ કામગીરીને બિરદાવી હતી.

દાંતાની જશવંત વિદ્યાલયનો શતાબ્દી મહેલસવ યોજાયો



અંબાજી : દાંતા
સ્ટેટના મહારાજ
જશવંતસિંહજીની
યાદમાં રાજવી
મહિલા સહિત ત્રણને દારૂ સાથે પકડ્યાં



રપમાંથી ૧૩ નદીઓનું
પાણી પીવા લાયક તો શું
નહાવાલાયક પણ નથી

જુઓ પેજ નં. 7

શ્રી સુન્ધા ગોલ્ડ જ્વેલર્સ
 ડીસા : ૯૯૧૩૭૧૧૮૧૧
 પાલજપુર : ૭૭૦૦૮૦૧૨૯૮
 દાગીના : ૯૧.૬ - ૫૪,૫૦૦
 (કોલમાઈ)
 સોનું : ૯૯૯ - ૫૯,૧૦૦
 ચાંદી : ૯૯૯ - ૬૯,૫૦૦

175

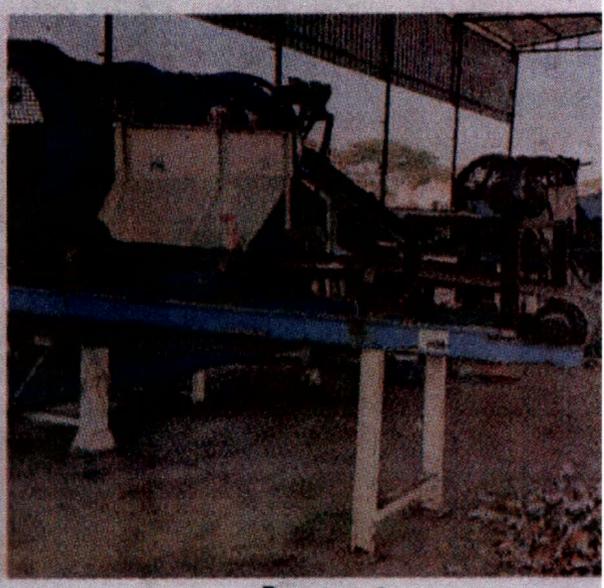
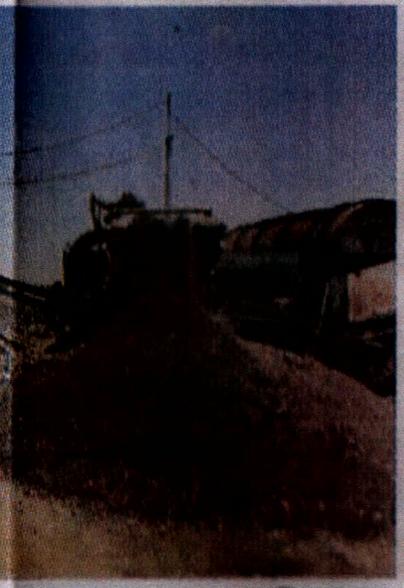
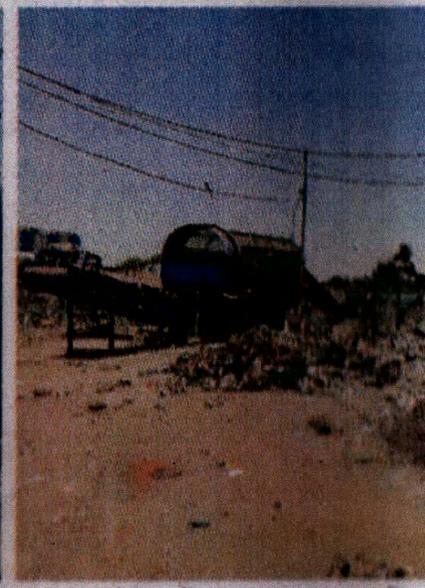
ઉત્તર ગુજરાતનું 15

સજાવા

તારીખ : ૦૭-૦૪-૨૦૨૩, શુક્રવાર

સંવર્ધક તંત્રી :

RAKHEVAL • RNI No 20508/71 • P.R.No.GBK/06/2018-2020, Valid up to 31/12/2023 **વિશ્વાસ એ જ... અંદાજ નવો...!** ઉત્તર ગુજરાત • સંવત ૨૦૭૯ ચૈત્ર વદ-૦૧ • વર્ષ-૩૯ • અંક-૬૧ • પાના : ૯



બેસ્ટમાંથી બેસ્ટ બનાવવામાં આવશે । શહેરમાંથી એકત્ર કરાયેલ ઘન કચરા નિકાલનું કામ પૂરજોશમાં શરૂ કરવા

ડીસા પાલિકાની 'ડમ્પિંગ સાઈટ' હવે 'બેસ્ટ સાઈટ' બ

ઘન કચરા કચરના નિકાલ માટે આધુનિક મશીનો મુકવામાં આવ્યા । ધારાસભ્ય, પાલિકા પ્રમુખ સંહિતની ટીમે ડમ્પિંગ સાઈટની મુ



ડીસા નગર સેવા સદન



ઈન્દીરા ગાંધી ભવન, સરદાર બાગ પાસે

ડીસા-૩૮૫૫૩૫

જીલ્લો-બનાસકાંઠા (ઉ.ગુ.)

ઓફીસ :- ૨૨૧૯૦૦

૨૨૫૧૦૦

E-mail id:- np_deesa@yahoo.co.in

નં.ન.પા./ધનકચરા નિકાલ/જમીન માંગણી/વશી/ ૧૦ થી ૧૩ સને ૨૦૨૨-૨૩

નગર સેવા સદન ડીસા

તા. ૦૫/૦૪/૨૦૨૩

મે. કલેક્ટર સાહેબ શ્રી

બનાસકાંઠા જીલ્લો

પાલનપુર

વિષય:- વૈજ્ઞાનિક પદ્ધતિથી ધન કચરાના નિકાલ માટે જમીન ફાળવવા બાબત

સંદર્ભ:- ૧. અત્રેની કચેરીએથી કરવામાં આવેલ દરખાસ્ત તા.૧૯/૦૩/૨૦૨૨

૨. આપ સાહેબશ્રી ની કચેરીના પત્ર તા. ૦૯/૦૬/૨૦૨૨

૩. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલની પુનાની કોર્ટનો હુકમ તા. ૧૦/૦૨/૨૦૨૨

મે. સાહેબ શ્રી,

સવિનય ઉપરોક્ત વિષય સંબંધી સાદર નિવેદન કે ડીસા નગરપાલિકાને ધનકચરાના નિકાલ માટે આપ સાહેબના હુકમ નં. એ.જમીન-૨ વશી.ન.પા. ધનકચરા. વશી.૬૨૫૨ થી ૬૧ તા. ૨૯/૧૨/૨૦૦૩ થી ૧૦ એકર જમીનની ફાળવણી કરવામાં આવી હતી અને તેમાં સરકારશ્રી દ્વારા અને નગરપાલિકા દ્વારા ફાળવેલ જમીનને ડેવલોપ કરી વૈજ્ઞાનિક ઢબે નિકાલની કામગીરી હાથ ધરવામાં આવી રહી છે. સદરહુ ધનકચરા નિકાલ માટે ફાળવેલ જમીન સામે, બાબુલાલ કેશવરામ અને બીજાઓએ નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ પુનાની કોર્ટમાં અપીલ નંબર ૫૭/૨૦૧૯ દાખલ કરેલ. જે મેટર ચાલી જતા નામ. કોર્ટે તારીખ ૧૦/૦૨/૨૦૨૨ ના હુકમથી જગ્યા રીલોકેટ કરવા હુકમ કરવામાં આવેલ.

સદરહુ સ.નં. ૭૨૭ પૈકી નવો નં. ૪૧૧ મોજે જુનાડીસા તા. ડીસાની ક્ષેત્રફળ આકારે ૧૦ એકર જમીનમાં હાલ વૈજ્ઞાનિક ઢબે નામ. ગ્રીન ટ્રીબ્યુનલના નિર્દેશો અને સૂચનાઓ અનુસાર ધન કચરાનું પ્રોસેસિંગ અને નિકાલની કાર્યવાહી થઈ રહી છે. જે બાબત સવિનય જણાવવાનું કે, સાંદર્ભિક હુકમ (૩) અન્વયે નામ. ગ્રીન ટ્રીબ્યુનલના હુકમ અનુસાર સદર સ.નં. ૭૨૭ પૈકી નવીન નં. ૪૧૧ ના ધન કચરા પ્રોસેસિંગને અન્ય જગ્યાએ રીલોકેટ કરવાનો થાય છે. સદર બાબતે નગરપાલિકા કક્ષાએ તપાસ કરી પુખ્ત વિચારણા કરતા એવું જણાય છે કે. સ.નં. ૭૨૭ (નવીન નં. ૪૧૧) ની બાજુમાં

જે સરકારી જમીન આવેલ છે તેમાં આશરે ૧૫ એકર જમીન ફાળવવામાં આવે તો હાલના કચરા નિકાલ કામનો અને નામ. ગ્રીન ટ્રીબ્યુનલ હુકમ/ નિર્દેશોનું પાલન થઈ શકે. સદર જગ્યા, માનવ વસવાટથી દુર અને ભૌગોલિક દ્રષ્ટીએ ડીસા નગરપાલિકા વિસ્તારની લીડ ગણતા પણ યોગ્ય જણાઈ આવે છે, જે આપની કક્ષાએ પાત્ર ક્રમાંક જમીન.૨/વશી/૨૧૭૬૮ તા. ૦૯/૦૬/૨૦૨૨ થી નવનિ પસંદગી સ્થળ જણાવેલ હતું પરંતુ નગરપાલિકા ડીસાના આસપાસ પેરીફેરલ વિસ્તારમાં નામ. ગ્રીન ટ્રીબ્યુનલના માપદંડો અનુસારની જમીન યોગ્ય જણાઈ નથી જે જોતાં હયાત સ.ન. ૪૧૧ ની બાજુની જમીન ફાળવી અપાય તો વૈજ્ઞાનિક ઢબે કચરા નિકાલ કામ સુપેરે થઈ શકે તેવું જણાય છે તો સદર બાબતે આપશ્રીની કક્ષાએ અમારી માંગણી પરત્વ સહાનુભૂતિ પૂર્વક પુનઃવિચાર કરવા વિનંતી છે.

નકલ સવિનય રવાના

૧. મે. નાયબ કલેક્ટર સાહેબ શ્રી ડીસા તરફ જાણ તથા

આપના સ્તરેથી યોગ્ય કાર્યવાહી થવા વિનંતી છે.

૨. મામલતદાર શ્રી ડીસા ગ્રામ્ય તરફ જાણ તથા

આપના સ્તરેથી યોગ્ય કાર્યવાહી થવા વિનંતી છે.


મુખ્ય અધિકારી
ડીસા નગરપાલિકા

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, બનાસકાંઠા

જોરાવર પેલેસ, બાલાનપુર - ૩૮૫૦૦૧, જિ. બનાસકાંઠા

ફોન નં. ૦૨૭૨૨-૨૫૫૭૮૩

ટેલેફોન નં. ૦૨૭૨૨-૨૫૫૭૮૩

નાયબ આર.પી.એ.ડી.

નં.એ.જમીન.૨.વશી.૨૧૭૬૮

તા.૦૬/૦૫/૨૦૨૨
૩૯

પ્રતિ,

ચીફ ઓફિસરશ્રી

ડીસા નગરપાલિકા

વિષય: મોજે, જુના ડીસા તા. ડીસા

સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત કમિયન સાઈટ મટે ફાળવવા બાબત

ઉપર્યુક્ત વિષય પરવે જણાવવાનું છે, આપની મોજે, જુના ડીસા તા. ડીસાના સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત કમિયન સાઈટ મટે ફાળવવાની માંગણી જોયેના કારણોસર ઠરકાર કરવામાં આવે છે.

કારણો :

- નાયબ કલેક્ટરશ્રી, ડીસાના તા. ૨૨/૦૫/૨૦૨૨ ના અહેવાલની વિગતે નેશનલ ગ્રીન સિપરુક્લર તા. ૧૦/૦૨/૨૦૨૨ ના હુકમ મુજબ ગાલની દબાવ કમિયન સાઈટ ૧ વર્ષમાં સીલોટેટ કરવા જણાવેલ હોઈ જમીન ફાળવવાપાત્ર નથી. જે મુજબ તાલીમ સ્થળ પર્યાવરણ કમી માંગણી રજુ કરવાનું રાખશો.

નોંધ ઉપર માન. કલેક્ટરશ્રીના આદેશાનુસાર

(મ.તી.પટેલ)
નિયામી અધિક કલેક્ટર
બનાસકાંઠા - બાલાનપુર

નકલ કાગળો સહ રવાના : માસકતદારશ્રી, ડીસા (ગ્રામ્ય) તરફ...

નકલ રવાના : નાયબ કલેક્ટરશ્રી, ડીસા તરફ...

નકલ રવાના : તલાટી કમ મંત્રીશ્રી, જુના ડીસા તા. ડીસા

નકલ નિવેદન ફાઈલે.

ડીસા નગર સેવા સેન્ટર	
જિ. બનાસકાંઠા	
શાખા	સર્વે
ઇલવર્ડ નં.	E:LNDR-32022
તારીખ	21/05/2022
સરકારી માલગીરી	સર્વે અધિકાર પત્ર

Namanjur Letter.Docx

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,
BANASKANTHA

Joravar Palace, Palanpur- 385001, Dist- Banaskantha

Phone: 02742-255783

Fax No: 02742-252740

By R.P.A.D.

No.A.Land.2.Vashi.21768

Date: 09/06/2022

To,

The Chief Officer,

Deesa Municipality.

Sub: Moje. Juna Deesa, Ta-Deesa.

Allotment of Land being Survey No. 727/1 Paikee 15 acre for the purpose of dumping site for solid waste under the Solid Waste Management Rules, 2016.

With reference to the abovementioned subject, your request seeking allotment of the land being 'Moje.Juna Deesa, Ta-Deesa Survey No.727/1 Paikee 15 acre to be allotted for the purpose of converting it into the dumping site for solid waste under the Solid Waste Management Rules, 2016, is hereby rejected.

Reasons:

- (1) As per the representation dated 24/05/2022 by the Deputy Collector, Deesa according to the order dated 10/02/2022 passed by Hon'ble National Green

Tribunal, the current dumping site is directed to be relocated within a year and thus the land is not suitable for the sought allotment. Therefore, Approach again after selecting a new place.

A. T. Patel
Resident Additional Collector
Banaskantha- Palanpur

Copy Sent altogether with documents to: Mamlatdar, Deesa(Rural)

Copy sent: Deputy Collector, Deesa

Copy sent: Talati cum Mantri, Juna Deesa, ta-Deesa



ડીસા નગર સેવા સદન



ઈન્દીરા ગાંધી ભવન,
ડીસા - ૩૮૫૫૩૫, જીલ્લો બનાસકાંઠા (ઉ.ગુ.)
E-mail id:- np_deesa@yahoo.co.in
G-mail id:- codeesa1@gmail.com

ઉપેન્દ્રકુમાર પી. ગઢવી
ચીફ ઓફીસર (વર્ગ-૨)
મોબાઈલ નં :- ૮૫૧૧૧૫૮૫૦૦
ઓફીસ - ૦૨૭૪૪ ૨૨૧૮૦૦

નં.ન.પા/સેની/વશી ૨૩૧ ના ૨૩૮
સને ૨૦૨૨/૨૩

નગરપાલિકા કચેરી
ડીસા તા.૨૭/૦૬/૨૦૨૨

પ્રતિ,
મે.કલેક્ટર સાહેબશ્રી,
બનાસકાંઠા જિલ્લો,
પાલનપુર

વિષય :- મોજે. જુનાડીસા તા.ડીસા

સ.નં.૭૨૭/૧ પૈકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬
અંતર્ગત ડમ્પીંગ સાઈટ માટે ફાળવવા બાબત

સંદર્ભ :- આપ સાહેબશ્રીના પત્ર નં.એ.જમીન.૨.વશી.૨૧૭૬૮ તા.૦૮/૦૬/૨૦૨૨

માન.સાહેબશ્રી,

સવિનય ઉપરોક્ત વિષય સંબંધી સંદર્ભવાળા આપ સાહેબશ્રીના પત્ર અન્વયે સાદર નિવેદન કે, ડીસા નગરપાલિકાને ઘન કચરા વ્યવસ્થાપન નિયમો-૨૦૧૬ ના અમલીકરણ બાબતે ડીસા નગરપાલિકાને તા.૨૮/૧૨/૨૦૦૩ ના હુકમ થી ઘન કચરા નિકાલ માટે ૧૦ એકર જમીન ફાળવવામાં આવેલ અને તેમાં ડીસા નગરપાલિકા વિસ્તારમાંથી ઉત્પન્ન થતો કચરો ડમ્પ કરવામાં આવે છે. ડીસા નગરપાલિકા ધ્વારા ફાળવેલ જગ્યાની ચારે બાજુ કમ્પાઉન્ડ વોલ બનાવવામાં આવેલ છે. તેમાં લાઈટનું કનેક્શન મેળવી કચરા નિકાલના વ્યવસ્થાના ભાગરૂપે પાણીનો બોર બનાવવામાં આવેલ છે. જે હાલે ચાલુ છે. સદરહું જગ્યામાં સરકારશ્રી ધ્વારા વર્મી કમ્પોસ્ટ પ્લાન્ટ, ઓફીસ બિલ્ડીંગ બનાવવામાં આવેલ છે.

ડીસા નગરપાલિકાને સ્વચ્છ ભારત મિશન ગુજરાત ધ્વારા કચરા નિકાલ માટેના ડી.પી.આર. મંજૂર કરવામાં આવેલ છે. જેમાં એમ.આર.એફ. સેન્ટર, વિન્ડ રો કમ્પોસ્ટિંગ, ઓર્ગેનીક વેસ્ટ કન્વર્ટર, પીટ કમ્પોસ્ટિંગ, પ્રિ-સોર્ટીંગ પ્લાન્ટ, આર.ડી.એફ. પ્લાન્ટ, કમ્પોસ્ટ પ્લાન્ટ, કમ્પાઉન્ડ વોલ, સિક્યોરીટી ઓફીસ, શૌચાલય, વજનકાંટો, સર્વિસ સ્ટેશન, સી.સી.રોડ અને લાઈટીંગ અંગેના કામો મંજૂર કરવામાં આવેલ છે. મંજૂર કરેલ કામો પૈકી સદરહું જગ્યામાં કમ્પાઉન્ડ વોલ, સી.સી.રોડ, સિક્યોરીટી કેબીન, વજનકાંટો, શૌચાલય, સર્વિસ સ્ટેશન, પ્રિ-સોર્ટીંગ પ્લાન્ટ(કામગીરી ચાલુ છે.), એમ.આર.એફ. સેન્ટર, ઓર્ગેનીક વેસ્ટ કન્વર્ટર, મેઈન ગેટ, ૧૦૦ એચ.પી. લાઈટ કનેક્શન, વિન્ડ રો, પાણીનો બોર વગેરે મળી રૂ.૨૨૦.૪૫ લાખનો ખર્ચ કરવામાં આવેલ છે.

ડીસા નગરપાલિકાની ઉપરોક્ત હયાત જગ્યામાં વર્ષોથી ડમ્પ કરવામાં આવેલ કચરાના કારણે સરકારશ્રીએ મંજૂર કરેલ ડી.પી.આર. મુજબની મશીનરી લગાવી શકાય તેમ નથી. ડીસા નગરપાલિકાનો સરકારશ્રી ધ્વારા મંજૂર કરવામાં આવેલ ડી.પી.આર મુજબ પ્રિ-સોર્ટીંગ પ્લાન્ટ, કમ્પોસ્ટ પ્લાન્ટ, આર.ડી.એફ. પ્લાન્ટ, ઓર્ગેનીક વેસ્ટ કન્વર્ટર મશીન, વિગેરે ઘટકો મંજૂર કરવામાં આવેલ છે. મંજૂર થયેલ ઘટકોની મશીનરી લગાવવા માટે તથા જરૂરી

ઈન્ફ્રાસ્ટ્રક્ચર ઉભુ કરવા માટે ૧૫ એકર જમીનની જરૂરીયાત જણાતા ડીસા નગરપાલિકાએ જુનાડીસા ગ્રામ પંચાયત હદની સર્વે નં. ૭૨૭/૧ પૈકીની ડીસા નગરપાલિકાને અગાઉ ફાળવેલ જમીનને અડીને ૧૫ એકર જમીનની માંગણી કરવામાં આવેલ. જો અડીને જગ્યા ફાળવવામાં આવે તો ઘન કચરા નિકાલ માટે સરકારશ્રી ધ્વારા મંજૂર કરેલ ડી.પી.આર. મુજબની મશીનરી લગાવી શકાય અને અગાઉ ફાળવેલ જમીનમાં જી.યુ.ડી.સી. ધ્વારા ઉભુ કરેલ ઈન્ફ્રાસ્ટ્રક્ચર તથા નગરપાલિકા ધ્વારા બનાવેલ પાણીનો બોર, ગેટ, લાઈટ કનેક્શન, વજનકાંટો, સર્વિસ સ્ટેશન, શૌચાલય, રોડ, ઈલેક્ટ્રીફિકેશન વિગેરેનો સરળતાથી ઉપયોગ થઈ શકે અને જી.પી.સી.બી.ની ગાઈડ લાઈન અનુસાર કચરાનો નિકાલ થઈ શકે અને સી.એન્ડ ડી વેસ્ટનો નિકાલ થઈ શકે તેમજ ડીસા શહેરમાં મૃત પામતા પશુઓ ગાય, આખલા કુતરા, બિલાડા, ભુંડ, ઉટ વિગેરેના નિકાલ માટે પણ કોઈ જગ્યા ઉપલબ્ધ નથી તેના માટે પણ અલાયદા જમીનની ફાળવણી કરવા વિનંતી કરવામાં આવેલ.

ડીસા નગરપાલિકાને અગાઉ ફાળવેલ જમીન સામે બાબુલાલ કેશવલાલ અને જુનાડીસા મહાજન પાંજરાપોળ ધ્વારા નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં અપીલ નં.૫૭/૨૦૧૯ દાખલ કરવામાં આવેલ. જે ચાલી જતા તા.૧૦/૦૨/૨૦૨૨ ના રોજ થયેલ હુકમમાં હાલની હયાત ડમ્પીંગ સાઈટ ૧ વર્ષમાં રીલોકેટ કરવા હુકમ કરવામાં આવેલ. રીલોકેટ કરવા બાબતે આપ સાહેબના સંદર્ભવાળા હુકમ અનુસાર જમીન મળવાપાત્ર નથી. જે નવિન સ્થળ પસંદ કરી માંગણી રજૂ કરવા જણાવેલ. ડીસા નગરપાલિકા પાસે અન્ય કોઈ જમીન ઉપલબ્ધ નથી તેમજ ડીસા નગરપાલિકાએ સદરહું ફાળવેલ જમીનમાં લાખો રૂપીયાનો ખર્ચો પણ કરેલ છે. જો ડીસા નગરપાલિકાને અગાઉ ફાળવેલ જમીનને અડીને બીજી સરકારશ્રી હસ્તકની ૧૫ એકર જમીન ફાળવણી કરવામાં આવે તો ડીસા નગરપાલિકાએ ઉભુ કરેલ ઈન્ફ્રાસ્ટ્રક્ચર સરળતાથી ઉપયોગમાં લઈ શકાય અને સરકારશ્રી ધ્વારા મંજૂર કરેલ કામો હાથ ધરી શકાય.

વધુમાં નિવેદન કે, નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલ ધ્વારા કરવામાં આવેલ હુકમ સામે ડીસા નગરપાલિકા રીવ્યુ પીટીશન દાખલ કરવા કાર્યવાહી હાથ ધરેલ છે. અને આ અંગે જ.બો.ઠ.નં.૬૮ તા.૩૦/૦૪/૨૦૨૨ થી નિર્ણય પણ લીધેલ છે.

ડીસા નગરપાલિકાએ અગાઉ ફાળવેલ જમીનને અડીને માંગવામાં આવેલ ૧૫ એકર જમીનની માંગણી અંગે વિગતવાર દરખાસ્ત તા.૧૭/૧૨/૨૦૧૯ થી રજૂ કરવામાં આવેલ. માંગણી વાળી જમીન માપણી અંગેની ફી પણ ભરવામાં આવેલ છે. સદરહું જગ્યા ડીસા નગરપાલિકાને ફાળવવામાં આવે તો નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલની રીવ્યુ પીટીશનમાં નગરપાલિકાનો કેસ મજબુત બને તેમ છે.

ઉપરોક્ત હકીકત ધ્યાને લઈ ડીસા નગરપાલિકાને જુનાડીસા હદની સર્વે નં. ૭૨૭/૧ પૈકીની અગાઉ ફાળવેલ ૧૦ એકર જમીન ઉપરાંત સદરહું જમીનને અડીને સરકારશ્રી હસ્તકની ૧૫ એકર જમીન ફાળવવા વિનંતી છે.


મુખ્ય અધિકારી
ડીસા નગરપાલિકા

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, બનાસકાંઠા

જોરાવર પેલેમ, પાલનપુર - ૩૮૫૦૦૧, જિ.-બનાસકાંઠા

ફોન નં. ૦૨૭૪૧-૨૫૫૨૮૩

ફેક્સ નં. ૦૨૭૪૧-૨૫૧૭૪૦

નં.એ.જમીન.ર.વશી. ૨૮૫૧૨

તા.૧૫/૦૭/૨૦૨૨

પ્રતિ,
મુખ્ય અધિકારીશ્રી,
ડીસા નગરપાલિકા

વિષય: મોજે. જુના ડીસા તા. ડીસા

સ.નં. ૭૨૭/૧ પૈકીની ૧૫ એકર જમીન ઘન કચરાના વ્યવસ્થાપન

નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ માટે ફાળવવા બાબત

સંદર્ભ : આપના પત્ર નં. ન.પા/સેની/વશી ૨૩૧ થી ૨૩૨ સને. ૨૦૨૨/૨૩

તા. ૨૭/૦૬/૨૦૨૨

ઉપર્યુક્ત વિષય પરત્વે જણાવવાનું કે, મોજે. જુના ડીસા તા. ડીસાના સ.નં. ૭૨૭/૧ પૈકીની ૧૫ એકર જમીન ઘન કચરાના વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ માટે ફાળવવાની માંગણી અન્વયે નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલના તા. ૧૦/૦૨/૨૦૨૨ ના હુકમ મુજબ હાલની હયાત ડમ્પિંગ સાઈટ ૧ વર્ષમાં જ ડીલોકેટ કરવા જણાવેલ હોઈ જમીન ફાળવવાપાત્ર ન હોઈ અત્રેના તા.૦૯/૦૬/૨૦૨૨ ના પત્રથી માંગણી દફતરે કરવામાં આવેલ છે. જે અન્વયે નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલનો તા. ૧૦/૦૨/૨૦૨૨ નો હુકમ ૨૯ થયા અંગેના કે તે હુકમ સામે સ્ટે મળ્યા અંગેના કોઈ આધાર પુરાવા રજુ કર્યા વિના આપના દ્વારા પુનઃ જમીન ફાળવવાની માંગણી રજુ થયેલ છે. જે મુજબ કોઈ પણ પ્રકારના આધાર પુરાવા વિના બિનજરૂરી પત્ર વ્યવહાર કરવા બદલ સ્પષ્ટતા મોકલી આપવાનું રાખશો.

નોંધ પર માન. કલેક્ટરશ્રીના }
આદેશાનુસાર

Deot
(મે.ટી.પટેલ)
નિવાસી અધિક કલેક્ટર
બનાસકાંઠા-પાલનપુર

બકલ રવાના : પ્રાદેશિક કમિશ્નરશ્રી, નગરપાલિકાઓ, બ્લોક નં. ૯, ગ્રાઉન્ડ કલોર, ઉદ્યોગ ભવન, ઘ રોડ,
ગાંધીનગર તરફ...
૨/ જાણ સારુ.

ડીસા નગર પેલેમ તા. ડીસા	
શાખ	જમીન
દાખલ નં.	૨૫૫
તારીખ	૨૬/૦૭/૨૨
સરકારી/ખાનગી	ખાનગી સંસ્થા
	<i>Deot</i>

329
29/07/22

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,
BANASKANTHA

Joravar Palace, Palanpur- 385001, Dist- Banaskantha

Phone: 02742-255783

Fax No: 02742-252740

No. A.Land.2.Vashi.28512

Date: 18/07/2022

To,

The Chief Officer,

Deesa Municipality.

Sub: Moje. Juna Deesa, Ta-Deesa.

Allotment of Land being Survey No. 727/1 Paikee 15 acre for the purpose of Dumping site for solid waste under the Solid Waste Management Rules, 2016.

Reference: Your Letter No. N.PA/Seni/Vashi 231 to 232 of the year 2022/23,

Dated: 27/06/2022

With reference to the abovementioned subject, it is hereby conveyed that, In connection to the seeking of the land being 'Moje.Juna Deesa, Ta-Deesa Survey No.727/1 Paikee 15 acre to be allotted for the purpose of converting it into the dumping site for solid waste under the Solid Waste Management Rules, 2016' as per the directions issued by the order dated 10/02/2022 passed by the Hon'ble National Green Tribunal to relocate the current dumping site within a year and thus, the land being not suitable for the allotment, the request for the same is hereby rejected via letter dated 09/06/2022 issued from here. For that, you have

approached again seeking the said allotment without producing any supporting evidences showcasing that the order dated 10/02/2022 passed by Hon'ble National Green Tribunal has been reversed or stayed. Therefore, show cause for this unnecessary communication without any supporting evidences.

A. T. Patel
Resident Additional Collector
Banaskantha- Palanpur

Copy Sent to: Regional Commissioner, Municipalities, Block No.9, Ground Floor,
Udhyog Bhavan, GH Road, Gandhinagar



186

Annexure A-4
26

DEESA MUNICIPALITY



INDIRA GANDHI BHAVAN

DEESA-385535, DIST.BANASKANTHA(N.G)

E-mail id:- np_deesa@yahoo.co.in

OFFICE :- 02744 225100

G-mail id:- codeesa1@gmail.com

OFFICE :- 02744 221900

No.n.pa/Seni/Ws 587 to 588 /2022-23

Deesa Municipality

Deesa Dt.20/12/2022

To,

Hon'ble Registrar Sir

National Green Tribunal(WZB)

1st Floor, D-Wing, New Administrative Building,

Opp. Council Hall,

Pune - 411001

Subject :- Action Taken Report

Reference :- Show Cause Notice No.NGT/WZB/PUNE/675/2022
Dt.30/11/2022

Respected Sir,

In Response to the above Subject and Reference we are Submitting action taken Report as below.

Deesa Municipality has taken steps and formulated a dedicated action taken report to comply with directions passed by Hon'ble National Green Tribunal, Principal Bench vide order dated 10.02.2022 in Appeal No. 57 of 2019 (WZ).

Action Taken Report

1. Processing of Daily Waste Collection

Deesa Municipality has installed mechanical processing plant for daily collected waste.

The plant has a capacity of processing approximate 60 TPD of waste on a daily basis.

**DEESA MUNICIPALITY**

INDIRA GANDHI BHAVAN

DEESA-385535, DIST.BANASKANTHA(N.G)

E-mail id:- np_deesa@yahoo.co.in

OFFICE :- 02744 225100

G-mail id:- codeesa1@gmail.com

OFFICE :- 02744 221900

2. Processing of Wet Waste

Deesa Nagarpalika has installed OWC (Organic Waste Converter) for processing of wet waste.

3. Processing of Legacy Waste

The machine for processing of Legacy Waste was already existing on site. Around 27,000 ton of Legacy Waste was processed on site by Deesa Municipality as on July, 2022.

On 2.7.2022, Deesa Municipality has received a principal sanction from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar for disposal of Legacy Waste. By resolution no. 48 passed on 6.7.2022 by the Executive Committee of the Municipality, Deesa Municipality resolved to initiate further process with respect to the sanction received from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar.

Deesa Municipality has issued a Tender Notice dated 6.10.2022 bearing Tender ID No. W56703 to appoint a new contractor for operation and management of the Legacy Waste. Out of all the bids received, the bid of one 'Shri Nagesh Corporation' was found to be the most competitive.

The Tender was approved by the Executive Committee of the Municipality on 19.10.2022 by resolution no. 61. On 28.10.2022, the Tender was sent to the Regional Municipal Commissioner, Gandhinagar for approval. The Tender was approved by the Regional Municipal Commissioner on 12.12.2022.

On 12.12.2022, the Municipality intimated Shri Nagesh Corporation to furnish the security deposit. On 14.12.2022, Shri Nagesh Corporation has furnished the security deposit. On compliance with other general



188

28

DEESA MUNICIPALITY



INDIRA GANDHI BHAVAN

DEESA-385535, DIST.BANASKANTHA(N.G)

E-mail id:- np_deesa@yahoo.co.in

OFFICE :- 02744 225100

G-mail id:- codeesa1@gmail.com

OFFICE :- 02744 221900

conditions by Shri Nagesh Corporation including documentation and execution of agreement, the Municipality shall hand over the work of operating and managing the legacy waste plant to Shri Nagesh Corporation.

4. Landfill Site

The Government of Gujarat by an order dated 25/10/2018 has allotted a Landfill Site to the municipality at Palanpur. Deesa Municipality shall be utilizing the said site for waste disposal.

Yours Faithfully,

(Panchabhai V. Mali)
Chief Officer (I/C)
Deesa Nagarpalika
Gujarat



Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900
E-mail id:- np_deesa @ yahoo.co.in

Dt. 23.03.2023

To,

The Registrar,

National Green Tribunal, Western Zone Bench,

Subject: Submission of further action taken report

Reference: Miscellaneous Application No. 26 of 2022 in Original
Application No 57 of 2019

Sir,

In pursuance of directions issued by this Hon'ble Tribunal in
Miscellaneous Application No. 26 of 2022 in Original Application No. 57
of 2019 by order dated 25.11.2022 an action taken report dated
20.12.2022 was filed on behalf of Deesa Municipal Corporation.

The Municipality is a responsible government body and has filed action
taken reports from time to time bringing these developments on record.
A copy of the action taken report is annexed herewith and marked as

Annexure A.


Chief Officer
Deesa Nagarpalika



190

Deesa Municipality



30

Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

In respect of the same, we are filing a further action taken report demonstrating the steps taken by the Deesa Municipality in compliance of the orders passed by this Hon'ble Tribunal.

1. It is submitted that Deesa Nagar Palika now has a fully functional waste processing facility at Deesa which it being utilized for the purpose of clearance of legacy waste as well as processing of daily waste. On 2.7.2022, Deesa Municipality received a principal sanction from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar for disposal of Legacy Waste. By resolution no. 48 passed on 6.7.2022 passed by the Executive Committee of the Municipality, Deesa Municipality resolved to initiate further process with respect to the sanction received from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar. Deesa Municipality thereafter issued a Tender Notice dated 6.10.2022 bearing Tender ID No. W56703 to appoint a new contractor for operation and management of the Legacy Waste. Out of all the bids received, the bid of one 'Shri Nagesh Corporation' was found to be the most


Chief Officer
Deesa Nagarpalika



191

Deesa Municipality



31

Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100

Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

competitive. The Tender was approved by the Executive Committee of the Municipality on 19.10.2022 by resolution no. 61. On 28.10.2022, the Tender was sent to the Regional Municipal Commissioner, Gandhinagar for approval. The Tender was approved by the Regional Municipal Commissioner on 12.12.2022. On 12.12.2022, the Municipality intimated Shri Nagesh Corporation to furnish the security deposit. On 14.12.2022, Shri Nagesh Corporation has furnished the security deposit and has commenced the work of clearance and processing of legacy waste from 6.01.2023. These facts were placed on record by the Municipality by way of the earlier action taken report dated 20.12.2022.

In furtherance of the same, as on February, 2023 around 38881 ton of Legacy Waste was processed on site by Deesa Municipality. Out of total legacy waste of 129034 ton within a short span of 2.5 months the Municipality has already cleared legacy of almost 61135 ton till now. The Municipality expects to clear the entire legacy waste in the coming six to eight months.


Chief Officer
Deesa Nagarpalika



Deesa Municipality



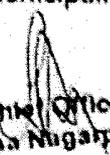
Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

2. The Municipality has also floated a tender for appointment of a contractor for processing of daily waste. On 03/01/2023 the Municipality has awarded a contract to one M/s Matru Energy Service Corporation for the said work. The contractor has commenced the work of daily processing of waste generated on a regular basis since 6.01.2023. Resultantly, as on date there is no conversion of daily waste into legacy waste or in other words there is no accumulation of daily waste as it is being processed on a daily basis. A copy of photographs along with waste clearance figures is annexed herewith and marked as Annexure A-2 (colly).

3. Apart from the above-mentioned work of waste clearance, the Municipality in accordance with order dated 10.02.2022 passed by this Hon'ble Tribunal has written to the District Collector, Banaskantha seeking allotment of a 15-acre land site in Deesa for management and operation of a scientific landfill site. Presently by an order dated 25.10.2018 passed by the Government of Gujarat the Municipality has been allotted a Landfill Site at Palanpur. However, in view of order dated 10.02.2022 passed by this Hon'ble Tribunal the Municipality has


Chief Officer
Deesa Nagarपालिका



193

Deesa Municipality



33

Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

Independently made requests to the Office of Collector, Banaskantha to grant 15 acres of land adjacent to the waste processing facility site for the purpose of maintaining and operating a landfill site.

4. The Collector, Banaskantha has however rejected the request made by the Municipality misconstruing the order dated 10.02.2022 passed by this Hon'ble Tribunal to mean that relocation was being sought for the waste processing facility for which land was required and that over and above additional land for 15 acres of land was being sought for by the applicant for the landfill site. In view of the same the request for obtaining 15 acre landfill site in Deesa adjacent to the waste processing unit was rejected by wrongly considering that the original waste processing site was itself sought to be relocated. The Municipality has only sought one additional parcel of land adjacent to the waste processing unit in Deesa for the purpose of operating a scientific landfill site, which request has been declined by the Office of the Collector, Banaskantha. A copy of correspondences exchanged between the Municipality and the Office of Collector, Banaskantha are annexed herewith and marked as Annexure- B.


Chief Officer
Deesa Nagarpalika



194

Deesa Municipality



34

Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

5. Due to a wrong interpretation afforded by the District Collector, Banaskantha and refusal to grant an alternative land, the persons residing in nearby areas following the approach of the District Collector, Banaskantha are protesting the processing of waste by Municipality on a daily basis in compliance with SWM Rules, 2016. The Municipality is being prevented from performing its official duties. The Municipality intends to take legal action against such miscreants who are coming in the way of government officials in exercising their official duty.

6. Adopting a cautious approach and in view of such situation being created where civilians are intending to take law in their hands, the Municipality had earlier filed an application being Miscellaneous Application No. 26 of 2022 in Appeal No. 57 of 2019 (WZ) seeking clarification/modification in order dated 10.02.2022 passed in Appeal No. 57 of 2019. However, on account of vague pleadings made in the said application, by an order dated 25.11.2022 passed in Miscellaneous Application No. 26 of 2022 in Appeal No. 57 of 2019 (WZ) the application was dismissed with a liberty of the Municipality to prefer a fresh application. A copy of order dated order dated


Chief Officer
Deesa Nagarpalika



195

Deesa Municipality

1500
18/11/2022

35

Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900

E-mail Id:- np_deesa @ yahoo.co.in

25.11.2022 passed in Miscellaneous Application No. 26 of 2022 in Appeal No. 57 of 2019 (WZ) is annexed herewith and marked as Annexure- C. The Municipality shall file a fresh application seeking clarification/modification of the order dated 10.02.2022 passed in Appeal No. 57 of 2019 (WZ) if the Municipality is unable to resolve the issue with the Office of the District Collector, Banaskantha and obtain an alternative parcel of land.

7. The Municipality remains committed to performing its statutory duties and assures that all necessary actions will be taken by it to ensure compliance with SWM Rules, 2016. Municipality shall continue to abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.


Chief Officer
Deesa Nagarpalika

**DEESA MUNICIPALITY**

15/11/2022

INDIRA GANDHI BHAVAN

E-mail Id:- np_deesa@yahoo.co.in

G-mail Id:- codeesa1@gmail.com

DEESA-385535, DIST.BANASKANTHA(N.G)

OFFICE :- 02744 225100

OFFICE :- 02744 221900

No.n.pa/Seni/Ws 590 T. 591 /2022-23

Deesa Municipality

Deesa Dt.20/12/2022

To,

Hon'ble Registrar Sir

National Green Tribunal(WZB)

1st Floor, D-Wing, New Administrative Building,

Opp. Council Hall,

Pune - 411001

Subject :- Action Taken Report

Reference :- Show Cause Notice No.NGT/WZB/PUNE/675/2022
Dt.30/11/2022

Respected Sir,

In Response to the above Subject and Reference we are Submitting action taken Report as below.

Deesa Municipality has taken steps and formulated a dedicated action taken report to comply with directions passed by Hon'ble National Green Tribunal, Principal Bench vide order dated 10.02.2022 in Appeal No. 57 of 2019 (WZ).

Action Taken Report**1. Processing of Daily Waste Collection**

Deesa Municipality has installed mechanical processing plant for daily collected waste.

The plant has a capacity of processing approximate 60 TPD of waste on a daily basis.

Page No.1



DEESA MUNICIPALITY

1598
TACWATER

INDIRA GANDHI BHAVAN

DEESA-385535, DIST.BANASKANTHA(N.G)

E-mail Id:- np_deesa@yahoo.co.in

OFFICE :- 02744 225100

G-mail Id:- codeesa1@gmail.com

OFFICE :- 02744 221900

2. Processing of Wet Waste

Deesa Nagarpalika has installed OWC (Organic Waste Converter) for processing of wet waste.

3. Processing of Legacy Waste

The machine for processing of Legacy Waste was already existing on site. Around 27,000 ton of Legacy Waste was processed on site by Deesa Municipality as on July, 2022.

On 2.7.2022, Deesa Municipality has received a principal sanction from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar for disposal of Legacy Waste. By resolution no. 48 passed on 6.7.2022 by the Executive Committee of the Municipality, Deesa Municipality resolved to initiate further process with respect to the sanction received from Mission Director, Swachh Bharat Mission, Urban Gujarat, Gandhinagar.

Deesa Municipality has issued a Tender Notice dated 6.10.2022 bearing Tender ID No. W56703 to appoint a new contractor for operation and management of the Legacy Waste. Out of all the bids received, the bid of one 'Shri Nagesh Corporation' was found to be the most competitive.

The Tender was approved by the Executive Committee of the Municipality on 19.10.2022 by resolution no. 61. On 28.10.2022, the Tender was sent to the Regional Municipal Commissioner, Gandhinagar for approval. The Tender was approved by the Regional Municipal Commissioner on 12.12.2022.

On 12.12.2022, the Municipality intimated Shri Nagesh Corporation to furnish the security deposit. On 14.12.2022, Shri Nagesh Corporation has furnished the security deposit. On compliance with other general



DEESA MUNICIPALITY



INDIRA GANDHI BHAVAN

DEESA-385535, DIST.BANASKANTHA(N.G)

E-mail id:- np_deesa@yahoo.co.in

OFFICE :- 02744 225100

G-mail id:- codeesa1@gmail.com

OFFICE :- 02744 221900

conditions by Shri Nagesh Corporation including documentation and execution of agreement, the Municipality shall hand over the work of operating and managing the legacy waste plant to Shri Nagesh Corporation.

4. Landfill Site

The Government of Gujarat by an order dated 25/10/2018 has allotted a Landfill Site to the municipality at Palanpur. Deesa Municipality shall be utilizing the said site for waste disposal.

Yours Faithfully,

(Panchabhai V. Mali)

Chief Officer (I/C)

Deesa Nagarpalika

Gujarat

Copy to :-

- (1) Unit Head SWM Branch, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10-A, Gandhinagar in Reply of Your Letter No.GPCB/SWM-2(3) Dt.08/12/2022
- (2) The Regional Officer, Gujarat Pollution Control Board, Regional Office Palanpur, Joravar Palace, Palanpur


MATRU ENERGY
**Matru Energy
Service
Corporation**

Ref. No.:

Date:

Sl. No.	Date	Waste Received (mtkg)	Organic Wet waste (mtkg)	Plastic	RDF	Sand	Stone/Inert	Glass	Metal
1	6/1/2023	31010	15525	2170.7	5215.882	5581.8	2480.8	31.01	24.808
2	7/1/2023	29784	14892	2084.88	5008.649	5361.12	2382.72	29.784	23.8272
3	8/1/2023	23270	11635	1628.9	3914.014	4188.6	1861.6	23.27	18.616
4	9/1/2023	22635	11317.5	1584.45	3807.207	4074.3	1810.8	22.635	18.108
5	10/1/2023	26340	13170	1843.8	4430.388	4741.2	2107.2	26.34	21.072
6	11/1/2023	17435	8717.5	1230.45	2932.567	3138.3	1394.8	17.435	13.948
7	12/1/2023	22285	11142.5	1568.95	3748.337	4011.3	1782.8	22.285	17.828
8	13/1/2023	17975	8987.5	1218.25	2822.475	3127.5	1390	17.975	13.9
9	14/1/2023	34665	17332.5	2428.55	5830.853	6289.7	2773.2	34.665	27.732
10	15/1/2023	13485	6742.5	942.55	2264.813	2423.7	1077.2	13.485	10.772
11	16/1/2023	22120	11060	1548.4	3722.584	3981.6	1769.6	22.12	17.696
12	17/1/2023	22265	11132.5	1978.55	4754.173	5087.7	2261.2	22.265	22.612
13	18/1/2023	27035	13517.5	1887.45	4547.287	4866.3	2182.8	27.035	21.828
14	19/1/2023	19930	9965	1353.1	3251.306	3479.4	1546.4	19.93	15.464
15	20/1/2023	20195	10097.5	1413.65	3396.799	3635.1	1615.6	20.195	16.156
16	21/1/2023	24175	12087.5	1682.25	4066.235	4351.5	1934	24.175	19.34
17	22/01/2023	27660	13830	1936.2	4652.412	4978.8	2212.8	27.66	22.128
18	23/01/2023	27590	13795	1928.5	4633.91	4959	2204	27.59	22.04
19	24/01/2023	28645	14322.5	1887.55	4535.513	4853.7	2157.2	28.645	21.572
20	25/01/2023	28330	14165	1843.1	4428.706	4739.4	2106.4	28.33	21.064
21	26/01/2023	12845	6422.5	1319.15	3169.729	3392.1	1507.6	12.845	15.076
22	27/01/2023	22855	11427.5	1599.85	3844.211	4113.9	1828.4	22.855	18.284
23	28/01/2023	23530	11765	1647.1	3957.746	4235.4	1882.4	23.53	18.824
24	29/01/2023	20587	10293.5	1441.09	3462.733	3705.66	1646.96	20.587	16.4696
25	30/01/2023	27460	13730	1922.2	4618.772	4942.8	2196.8	27.46	21.968
26	31/01/2023	36445	18222.5	2551.25	6130.049	6560.1	2915.6	36.445	29.156

Matru Energy Service Corporation:

Partner

A-28, Pancham Duplex, New VIP Road, Nr. Raghukul School, Vadodara - 390 019. (Gujarat) India.


MATRU ENERGY
**Matru Energy
Service
Corporation**

Ref. No.:

Date:

Deesa Feb-23

Deesa Nagarpalika Daily Waste Processing Report										
Sr.No.	Date	Waste Received(KG)	Organic/Wet Waste	Plastic	RDF	Sand	Stone/Inert	Glass	Metal	
1	1/2/2023	25945	12972.5	1816.15	4363.949	4670.1	1816.15	25.945	20.756	
2	3/2/2023	47710	23855	3338.7	8024.822	8587.8	3339.7	47.71	38.168	
3	3/2/2023	31010	15505	2170.7	5215.882	5581.8	2170.7	31.01	24.808	
4	4/2/2023	21014	10507	1470.98	3534.555	3782.52	1470.98	21.014	16.8112	
5	5/2/2023	42350	21175	2964.5	7123.27	7623	2964.5	42.35	33.88	
6	6/2/2023	22635	11317.5	1584.45	3807.207	4074.3	1584.45	22.635	18.108	
7	7/2/2023	26340	13170	1843.8	4430.388	4741.2	1843.8	26.34	21.072	
8	8/2/2023	17435	8717.5	1230.45	2932.567	3138.3	1230.45	17.435	13.948	
9	9/2/2023	18315	9157.5	1282.05	3083.583	3256.7	1282.05	18.315	14.652	
10	10/2/2023	17375	8687.5	1216.25	2922.475	3127.5	1216.25	17.375	13.9	
11	11/2/2023	34665	17332.5	2426.55	5830.653	6239.7	2426.55	34.665	27.732	
12	12/2/2023	8720	4360	610.4	1466.704	1569.6	610.4	8.72	6.976	
13	13/2/2023	27124	13562	1898.68	4562.257	4882.32	1898.68	27.124	21.6992	
14	14/2/2023	33950	16975	2376.5	5710.38	6111	2376.5	33.95	27.16	
15	15/2/2023	27015	13507.5	1891.05	4543.923	4852.7	1891.05	27.015	21.612	
16	16/2/2023	14735	7367.5	1081.45	2478.427	2652.3	1081.45	14.735	11.788	
17	17/2/2023	38840	19420	2718.8	6532.888	6991.2	2718.8	38.84	31.072	
18	18/2/2023	10790	5395	755.3	1814.878	1942.2	755.3	10.79	8.632	
19	19/2/2023	17465	8732.5	1222.55	2987.613	3143.7	1222.55	17.465	13.972	
20	20/2/2023	34885	17442.5	2441.95	5967.657	6279.3	2441.95	34.885	27.908	
21	21/2/2023	20595	10297.5	1441.65	3464.079	3707.1	1441.65	20.595	16.476	
22	22/2/2023	32470	16235	2272.9	5461.454	5844.6	2272.9	32.47	25.976	
23	23/2/2023	22130	11065	1548.4	3720.584	3981.6	1548.4	22.13	17.696	
24	24/2/2023	24960	12480	1747.2	4198.272	4492.8	1747.2	24.96	19.958	
25	25/2/2023	25640	12820	1794.8	4312.648	4615.2	1794.8	25.64	20.512	
26	26/2/2023	19330	9665	1353.1	3251.305	3479.4	1353.1	19.33	15.464	
27	27/2/2023	18110	9055	1267.7	3046.102	3259.8	1267.7	18.11	14.488	
28	28/2/2023	24175	12087.5	1682.25	4056.235	4351.5	1682.25	24.175	19.34	

Matru Energy Service Corporation
Partner

A-28, Pancham Duplex, New VIP Road, Nr. Raghukul School, Vadodara - 390 019. (Gujarat) India.



Ref. No.:

Date:

Dessa Report March-23

Dessa Nagarpalika Daily Waste Processing Report										
Sr.No.	Date	Waste Received(KG)	Organic/Wet Waste	Plastic	ADF	Sand	Stone/Inert	Glass	Metal	
1	1/3/2023	25635	12817.5	1794.45	4614.3	4614.3	1794.45	25.835	20.508	
2	2/3/2023	24655	12327.5	1725.85	4437.9	4437.9	1725.85	24.655	19.724	
3	3/3/2023	27775	13887.5	1944.25	4999.5	4999.5	1944.25	27.775	22.22	
4	4/3/2023	27655	13827.5	1935.85	4977.9	4977.9	1935.85	27.655	22.124	
5	5/3/2023	24385	12192.5	1708.95	4389.3	4389.3	1708.95	24.385	19.508	
6	6/3/2023	27120	13560	1898.4	4881.6	4881.6	1898.4	27.12	21.896	
7	7/3/2023	27930	13965	1955.1	5027.4	5027.4	1955.1	27.93	22.344	
8	8/3/2023		0	0	0	0	0	0	0	
9	9/3/2023	45730	22865	3201.1	8231.4	8231.4	3201.1	45.73	36.584	
10	10/3/2023	39885	19942.5	2792.65	7181.3	7181.3	2792.65	39.885	31.916	
11	11/3/2023	36580	18290	2541.3	6546.2	6546.2	2541.3	36.58	29.272	
12	12/3/2023	39185	19592.5	2743.65	7085.1	7085.1	2743.65	39.185	31.256	
13	13/3/2023	35870	17935	2510.9	6456.6	6456.6	2510.9	35.87	28.698	
14	14/3/2023	24690	12345	1728.3	4444.2	4444.2	1728.3	24.69	19.752	
15	15/3/2023	22430	11205	1568.7	4033.8	4033.8	1568.7	22.43	17.928	
16	16/3/2023	31110	15555	2177.7	5599.8	5599.8	2177.7	31.11	24.888	
17	17/3/2023	30060	15030	2104.2	5410.8	5410.8	2104.2	30.06	24.048	
18	18/3/2023	26245	13122.5	1837.15	4724.1	4724.1	1837.15	26.245	20.996	
19	19/3/2023	26950	13475	1886.5	4851	4851	1886.5	26.95	21.56	
20	20/3/2023	30015	15007.5	2401.05	6002.7	6002.7	2401.05	30.015	24.012	
21	21/3/2023	42750	21375	2992.5	7495	7495	2992.5	42.75	34.2	
22	22/3/2023	24210	12105	1694.7	4357.8	4357.8	1694.7	24.21	19.368	

Matru Energy Service Corporation.

David
Partner

A-28, Pancham Duplex, New VIP Road, Nr. Raghukul School, Vadodara - 390 019. (Gujarat) India.



GPS Map Camera

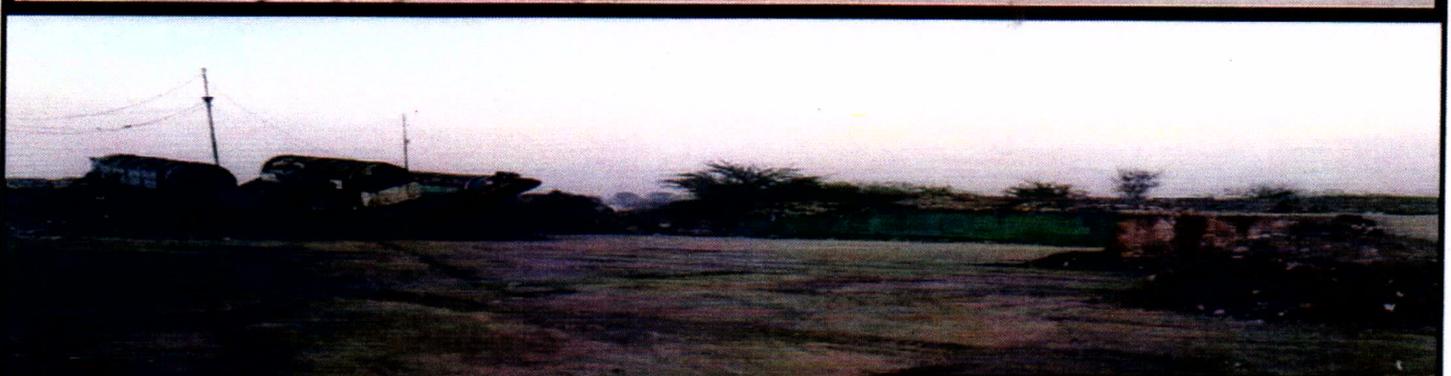


Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.225045°
 Long 72.167797°
 06/01/23 02:25 PM GMT +05:30

Google



Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.225065°
 Long 72.168088°
 08/01/23 11:31 AM GMT +05:30



GPS Map Camera



Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.224875°
 Long 72.167916°
 05/02/23 06:23 PM GMT +05:30

Google



BEFORE



Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.225404°
 Long 72.167659°
 08/01/23 05:49 PM GMT +05:30



AFTER



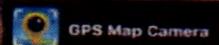
Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.224653°
 Long 72.167607°
 11/01/23 05:12 PM GMT +05:30

BEFORE

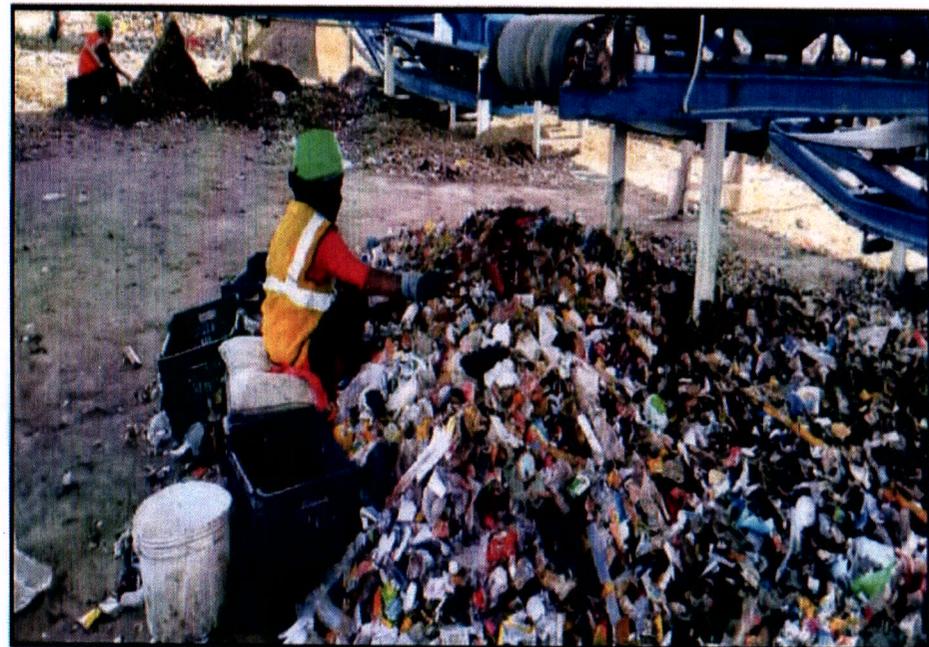
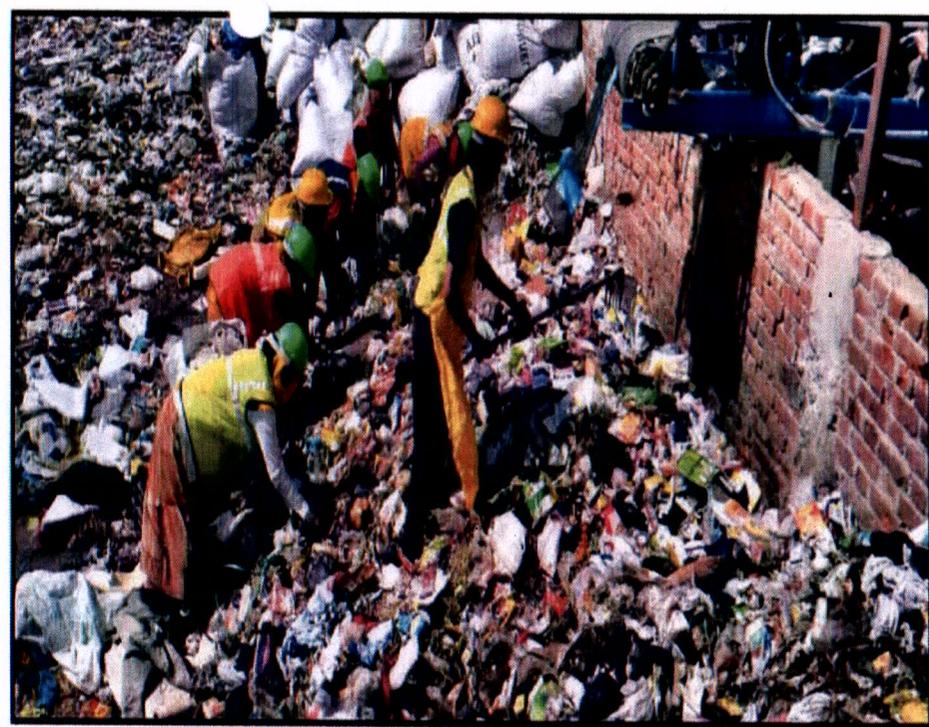
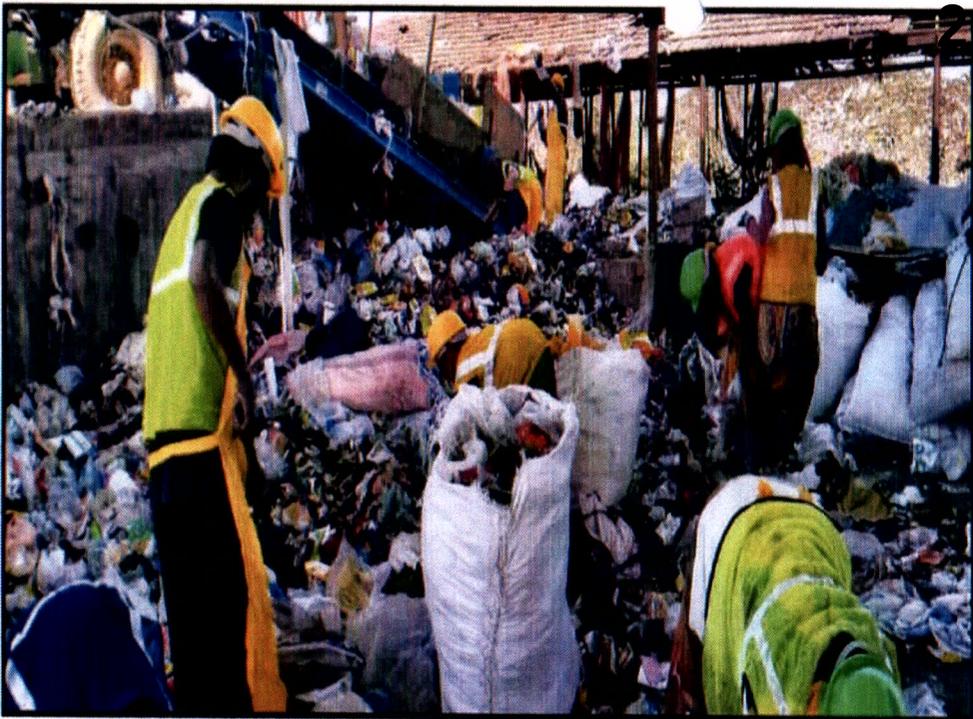


Juna Deesa, Gujarat, India
65F9+CQC, Juna Deesa, Gujarat 385540, India
Lat 24.224817°
Long 72.16774°
08/01/23 10:02 AM GMT +05:30

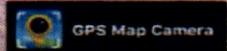
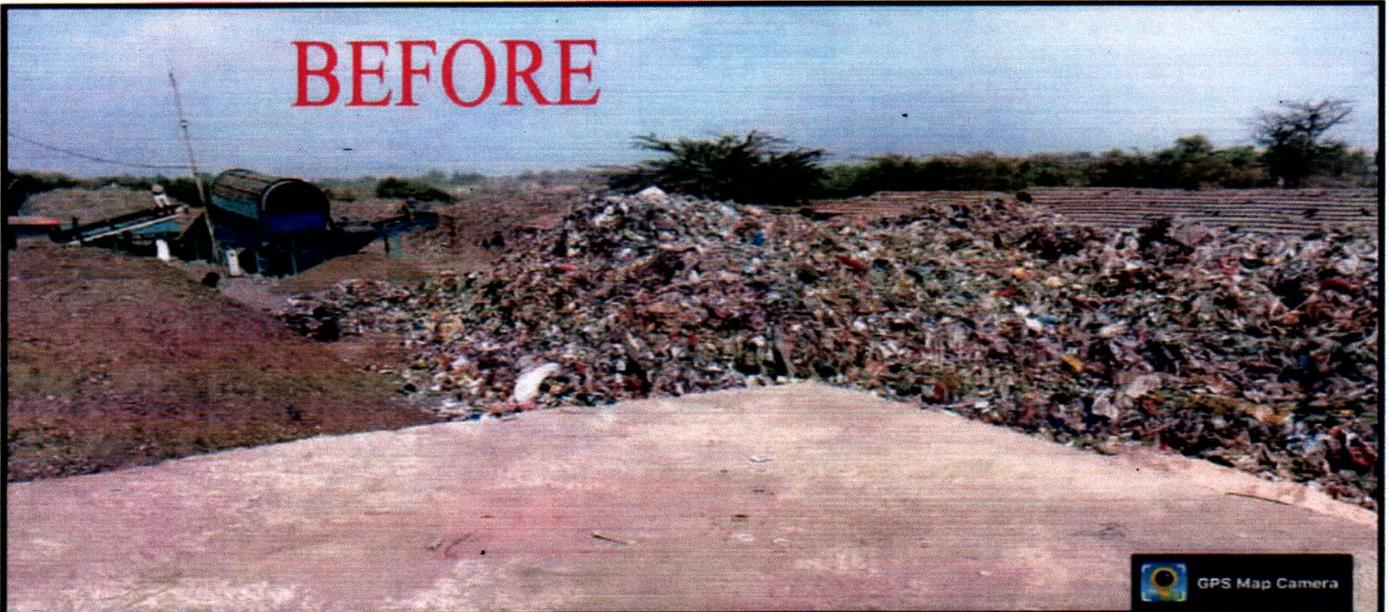
AFTER



Juna Deesa, Gujarat, India
65F9+CQC, Juna Deesa, Gujarat 385540, India
Lat 24.224716°
Long 72.167218°
11/01/23 08:53 AM GMT +05:30

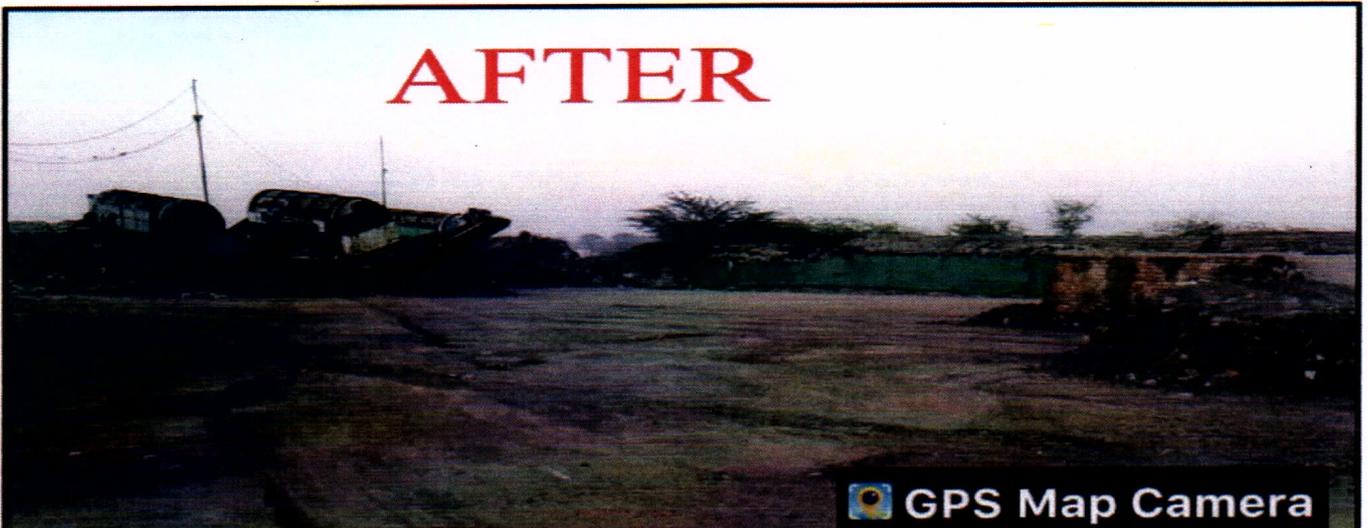


BEFORE

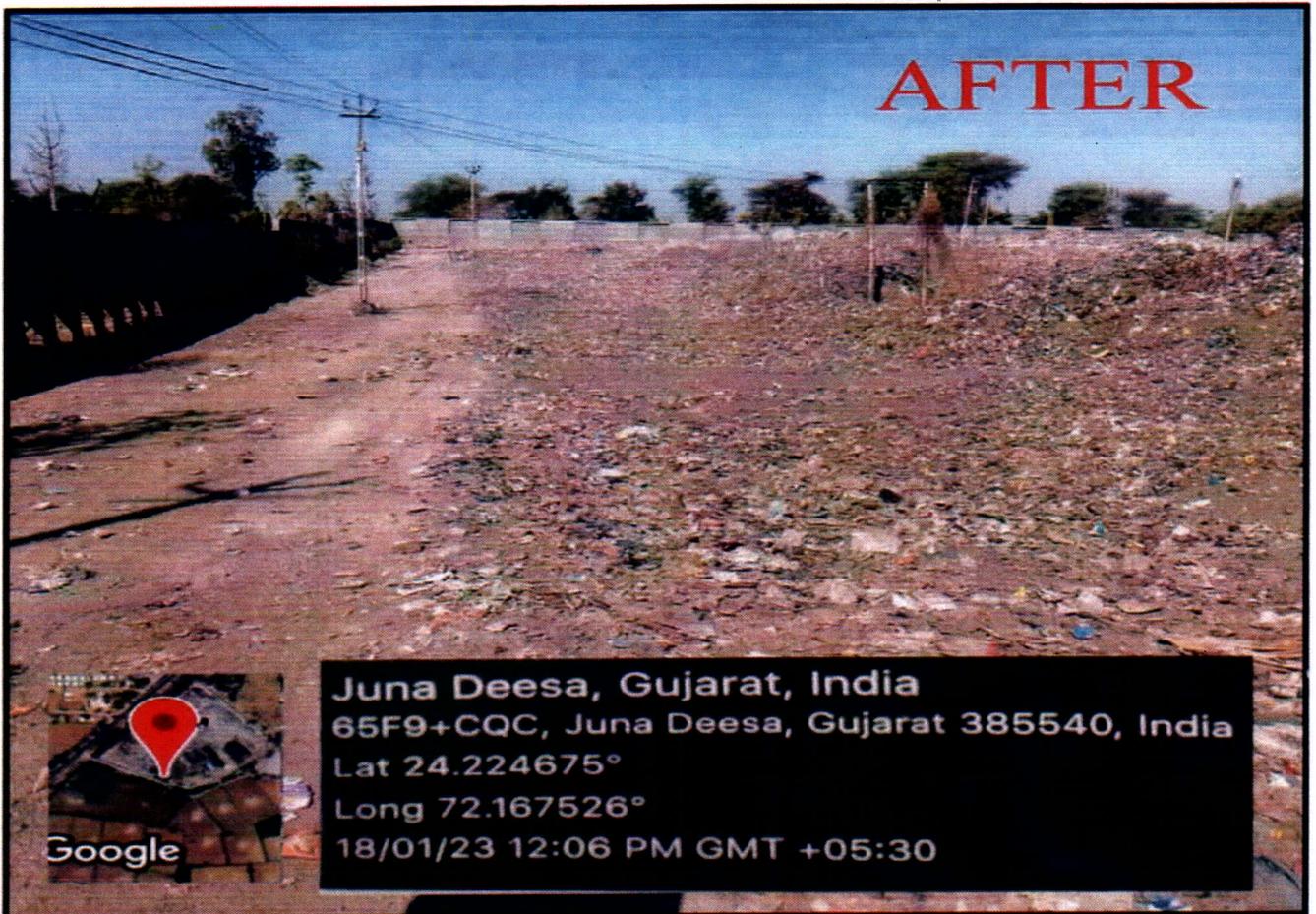


Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.224653°
 Long 72.167607°
 12/01/23 11:23 AM GMT +05:30

AFTER



Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.224875°
 Long 72.167916°
 05/02/23 06:23 PM GMT +05:30





GPS Map Camera

Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.225045°
 Long 72.167797°
 06/01/23 02:25 PM GMT +05:30

Google



Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.225065°
 Long 72.168088°
 08/01/23 11:31 AM GMT +05:30



GPS Map Camera

Juna Deesa, Gujarat, India
 65F9+CQC, Juna Deesa, Gujarat 385540, India
 Lat 24.224875°
 Long 72.167916°
 05/02/23 06:23 PM GMT +05:30

Google

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, બનાસકાંઠા

જોરાવર પેલેસ, પાલનપુર - ૩૮૫૦૦૧, જિ. બનાસકાંઠા

ફોન નં. ૦૨૭૨૨-૨૫૫૭૮૩

ટેક્સ નં. ૦૧૭૨૨-૨૫૫૭૮૩

નાય આર.પી.એ.ડી.

નં.એ.જમીન.૨.૫૧ી.૨૧૭૬૮

તા.૦૬/૦૫/૨૦૨૨
૩૬

પ્રતિ,

ચીફ ઓફિસરશ્રી

ડીસા નગરપાલિકા

વિષય: મોજે. જુના ડીસા તા. ડીસા

સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ માટે જાણવવા જાગત

ઉપરોક્ત વિષય પરવે જણાવવાનું છે, આપની મોજે. જુના ડીસા તા. ડીસાના સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ માટે જાણવવાની માંગણી ત્રીયેના કારણોસર દફ્ફરે કરવામાં આવે છે.

કારણો :

- નાયબ કલેક્ટરશ્રી, ડીસાના તા. ૨૪/૦૫/૨૦૨૨ ના અહેવાલની વિગતે નેશનલ ગ્રીન ટ્રીબ્યુનલના તા. ૧૦/૦૨/૨૦૨૨ ના હુકમ મુજબ કાલની દયાત ડમ્પિંગ સાઈટ ૧ વર્ષમા રીલોકેટ કરવા જણાવેલ હોઈ જમીન જાણવવાપાત્ર નથી. જે મુજબ તવીન સ્થાન પરસંઠની કટી માંગણી રજુ કરવાનું રાખશો.

નોંધ ઉપર માન. કલેક્ટરશ્રીના
આદેશાનુસાર

(મો.ટી.પટેલ)
નિયામી અધિક કલેક્ટર
બનાસકાંઠા-પાલનપુર

નકલ કાગળો સહ સવાના : મામલતદારશ્રી, ડીસા (ગ્રામ્ય) તરફ...

નકલ સવાના : નાયબ કલેક્ટરશ્રી, ડીસા તરફ...

નકલ સવાના : તલાટી કમ મંત્રીશ્રી, જુના ડીસા તા. ડીસા

નકલ નિવેદકે ફાઇલે.

ડીસા નગર સેવા સદન	
જિ. બનાસકાંઠા	
શાખા	સેવા
ઇલવર્ડ નં.	E:\LND-2116
તારીખ	21/05/2022
સરકારી/ખાનગી	સરકારી અધિકૃત પત્ર

Namanjur Letter.Docx

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, બનાસકાંઠા

જોડાવર પોસ્ટ, પાલજીપુર - ૩૮૫૦૦૧, જિ. બનાસકાંઠા

ફોન નં. ૦૨૭૨૨-૨૫૫૭૮૩

ટેલે. નં. ૦૨૭૨૨-૨૫૫૭૮૩

નાથ આર. પી. એ. ડી.

વં. એ. જમીન. ર. વહી. ર. ૧૭૬૮

તા. ૦૬/૦૫/૨૦૨૨

પ્રતિ,
ચીફ ઓફિસરશ્રી
ડીસા નગરપાલિકા

વિષય: મોરે. જુના ડીસા તા. ડીસા

સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ મટે ફાળવવા બાબત

ઉપરોક્ત વિષય પરવે જણાવવાનું છે, આપની મોરે. જુના ડીસા તા. ડીસા સ.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કચરા વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડમ્પિંગ સાઈટ મટે ફાળવવાની માંગણી જાહેર કરવામાં આવે છે.

કારણો :

૧) નાયબ કલેક્ટરશ્રી, ડીસા તા. ૨૪/૦૫/૨૦૨૨ ના અહેવાલની વિગતો નેશનલ ગ્રીન ટ્રીબ્યુનલ તા. ૧૦/૦૨/૨૦૨૨ ના હુકમ મુજબ હાલની દેખાત ડમ્પિંગ સાઈટ ૧ વર્ષના ટીમોરિટ કરવા જણાવેલ હોઈ જમીન ફાળવવાપાત્ર નથી. જે મુજબ તબીબી સ્થળ પરસંદગી કરી માંગણી રજૂ કરવાનું રાખશો.

નોંધ ઉપર માન. કલેક્ટરશ્રીના
આદેશાનુસાર

(સહી)
નિયામી અધિક કલેક્ટર
બનાસકાંઠા - પાલજીપુર

નકલ કાગળી સહ રવાના : મામલતદારશ્રી, ડીસા (ગ્રામ્ય) તરફ...

નકલ રવાના : નાયબ કલેક્ટરશ્રી, ડીસા તરફ...

નકલ રવાના : તલાટી કમ સંત્રીશ્રી, જુના ડીસા તા. ડીસા

નકલ નિવેદન ફાઈલે.

ડીસા નગર સેવા સેન્ટર	
જિ. બનાસકાંઠા	
શાખા	સહી
ઇલવર્ડ નં.	E/LND-2116
તારીખ	21/05/2022
સરકારી સહી	સહી

Nasanjur Letter.Docx

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,
BANASKANTHA

Joravar Palace, Palanpur- 385001, Dist- Banaskantha

Phone: 02742-255783

Fax No: 02742-252740

By R.P.A.D.

No.A.Land.2.Vashi.21768

Date: 09/06/2022

To,

The Chief Officer,

Deesa Municipality.

Sub: Moje. Juna Deesa, Ta-Deesa.

Allotment of Land being Survey No. 727/1 Paikee 15 acre for the purpose of dumping site for solid waste under the Solid Waste Management Rules, 2016.

With reference to the abovementioned subject, your request seeking allotment of the land being 'Moje.Juna Deesa, Ta-Deesa Survey No.727/1 Paikee 15 acre to be allotted for the purpose of converting it into the dumping site for solid waste under the Solid Waste Management Rules, 2016, is hereby rejected.

Reasons:

- (1) As per the representation dated 24/05/2022 by the Deputy Collector, Deesa according to the order dated 10/02/2022 passed by Hon'ble National Green

Tribunal, the current dumping site is directed to be relocated within a year and thus the land is not suitable for the sought allotment. Therefore, Approach again after selecting a new place.

A. T. Patel
Resident Additional Collector
Banaskantha- Palanpur

Copy Sent altogether with documents to: Mamlatdar, Deesa(Rural)

Copy sent: Deputy Collector, Deesa

Copy sent: Talati cum Mantri, Juna Deesa, ta-Deesa

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી, બનારાકાંઠા

જિલ્લા પોલીસ, પાલનપુર - ૩૮૫૦૦૧, જિ. બનારાકાંઠા

ફોન નં. ૦૨૭૧૨-૨૫૫૮૨૩

ફેક્સ નં. ૦૨૭૧૨-૨૫૫૮૨૩

જ.એ.જમીન.ર.વશી. ૨૦૫૧૨

તા.૫/૦૭/૨૦૨૨

પતિ,
મુખ્ય અધિકારીશ્રી,
હીરા નગરપાલિકા

વિષય: મોજે. જુના હીરા તા. હીરા

સા.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કરારના વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડરિમિંગ સાઈટ માટે ફાળવવા બાબત

સંદર્ભ : આપના પત્ર નં. બ.પા/સેની/વશી ૨૩૧ થી ૨૩૨ સને. ૨૦૨૨/૨૩

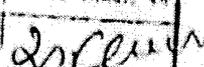
તા. ૨૭/૦૬/૨૦૨૨

ઉપર્યુક્ત વિષય પરત્વે જણાવવાનું કે, મોજે. જુના હીરા તા. હીરાના સા.નં. ૭૨૭/૧ પેકીની ૧૫ એકર જમીન ઘન કરારના વ્યવસ્થાપન નિયમો ૨૦૧૬ અંતર્ગત ડરિમિંગ સાઈટ માટે ફાળવવાની માંગણી અન્વયે નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલના તા. ૧૦/૦૨/૨૦૨૨ ના હુકમ મુજબ ઠાણની ફાઇનલ ડરિમિંગ સાઈટ ૧ વર્ષમાં જ રીલોકેટ કરવા જણાવેલા ડેઈ જમીન ફાળવવાના પત્ર ન વોઈ અંગેના તા.૦૬/૦૬/૨૦૨૨ ના પત્રથી માંગણી દફતરે કરવામાં આવેલ છે. જે અન્વયે નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલનો તા. ૧૦/૦૨/૨૦૨૨ નો હુકમ રદ થયા અંગેના કે તે હુકમ સામે રટે મળ્યા અંગેના કોઈ આધાર પુરાવા રજુ કર્યા વિના આપના દ્વારા પુનઃ જમીન ફાળવવાની માંગણી રજુ થયેલ છે. જે મુજબ કોઈ પણ પ્રકારના આધાર પુરાવા વિના બિનજરૂરી પત્ર વ્યવહાર કરવા બદલ સ્પષ્ટતા મોકલી આપવાનું રાખશે.

નોંધ પર માન. કલેક્ટરશ્રીના)
આદેશાનુસાર


(મો.ટી.પટેલ)
નિવાસી અધિક કલેક્ટર
બનારાકાંઠા-પાલનપુર

નકલ રવાના : પ્રાદેશિક કમિશ્નરશ્રી, નગરપાલિકાઓ, બ્લોક નં. ૯, ગ્રાઉન્ડ ફ્લોર, ઉદ્યોગ ભવન, ઇ રોડ,
ગાંધીનગર તરફ...
૨/ જાણ સાર.

ડીસ્ટ્રિક્ટ નામ	જિ. બનારાકાંઠા
શાખા	જમીન
બંધક નં.	૨૫૫૮૨૩
તારીખ	૨૭.૦૬.૨૨
સરકારી/ખાસ	ખાસ સરકાર
	

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,
BANASKANTHA

Joravar Palace, Palanpur- 385001, Dist- Banaskantha

Phone: 02742-255783

Fax No: 02742-252740

No. A.Land.2.Vashi.28512

Date: 18/07/2022

To,

The Chief Officer,

Deesa Municipality.

Sub: Moje. Juna Deesa, Ta-Deesa.

Allotment of Land being Survey No. 727/1 Paikee 15 acre for the purpose of Dumping site for solid waste under the Solid Waste Management Rules, 2016.

Reference: Your Letter No. N.PA/Seni/Vashi 231 to 232 of the year 2022/23,

Dated: 27/06/2022

With reference to the abovementioned subject, it is hereby conveyed that, In connection to the seeking of the land being 'Moje.Juna Deesa, Ta-Deesa Survey No.727/1 Paikee 15 acre to be allotted for the purpose of converting it into the dumping site for solid waste under the Solid Waste Management Rules, 2016' as per the directions issued by the order dated 10/02/2022 passed by the Hon'ble National Green Tribunal to relocate the current dumping site within a year and thus, the land being not suitable for the allotment, the request for the same is hereby rejected via letter dated 09/06/2022 issued from here. For that, you have

approached again seeking the said allotment without producing any supporting evidences showcasing that the order dated 10/02/2022 passed by Hon'ble National Green Tribunal has been reversed or stayed. Therefore, show cause for this unnecessary communication without any supporting evidences.

A. T. Patel
Resident Additional Collector
Banaskantha- Palanpur

Copy Sent to: Regional Commissioner, Municipalities, Block No.9, Ground Floor,
Udhyog Bhavan, GH Road, Gandhinagar

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

MISC. APPLICATION NO.26 OF 2022 (WZ)

IN

APPEAL NO.57 OF 2019 (WZ)

Deesa Nagar Palika

.... Applicant

Versus

Babubhai Keshabhai Rawal and others

.... Respondents

Date of hearing: 25.11.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellants : Mr. Milind Mahajan, Advocate

Respondents : —

ORDER

1. By way of this Misc. Application, the applicant has made following prayers:-

"A] The Miscellaneous Application may kindly be admitted and considering the complexity of the matter be listed for hearing.

"B] The order dated 10th February 2022 passed by the Hon'ble Tribunal in Appeal No.57/2019 (WZ), and kindly be miscellaneous and additional orders may kindly be passed.

"C] Any other orders in the interest of justice may kindly be passed."

2. We find that nothing can be made out of the above prayers, which are very vague.

3. We have also perused the order of this Tribunal (Principal Bench)

2022/11/25
L. C. 26
2022/11/25
26/11/22

"8. In view of above, the GPCB, the District Magistrate, Banaskantha and the Nagar Palika, Deesa may explore relocation of the site preferably within one year from today. Pending such relocation, scientific remediation and handling of legacy and current waste may be ensured, in accordance with the Rules. The State PCB will be the nodal agency for compliance. Action taken report may be filed within six months with the Registrar of Pune by e-mail at rat-pune@gov.in. If any direction is considered necessary, the Registrar may place the matter before the Bench."

4. In view of the above order, the applicant was supposed to submit a report within a period of six months from the date of passing of the aforesaid order, but instead of doing that, the present Misc. Application has been moved, which is vague.

5. At this stage, the learned counsel for the applicant seeks permission to withdraw the Misc. Application with liberty to file fresh one. Accordingly, we dismiss this Misc. Application as withdrawn with liberty to file fresh proceeding.

6. We direct the Registry to issue show-cause notice to the applicant as to why the report was not submitted in compliance with the order dated 10.02.2022 passed by this Tribunal (Principal Bench) in Appeal No.57 of 2019 (WZ). The reply shall be submitted in this regard by the applicant within a period of two weeks.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 25, 2022
M.A. NO. 26 OF 2022
npj



Deesa Municipality



Indira Gandhi Bhavan,
Deesa-385535
Dist :-Banaskantha

Office :-225100
Office :-221900
E-mail id:- np_deesa @ yahoo.co.in

Dt.01.05.2023

To,

The Registrar,

National Green Tribunal, Western Zone Bench,

Subject: Submission of further Action Taken Report

Reference: Miscellaneous Application No. 26 of 2022 in Original
Application No 57 of 2019

Sir,

In pursuance of directions issued by this Hon'ble Tribunal in
Miscellaneous Application No. 26 of 2022 in Original Application No. 57
of 2019 by order dated 25.11.2022, two action taken reports dated
20.12.2022 and 23.03.2023 have been by Deesa Nagarpalika.

We are filing a further action taken report demonstrating the steps
taken by the Deesa Municipality in compliance of the orders passed by
this Hon'ble Tribunal.


Chief Officer
Deesa Nagarpalika



Deesa Municipality



**Indira Gandhi Bhavan,
Deesa-385535
Dist :-Banaskantha**

**Office :-225100
Office :-221900
E-mail id:- np_deesa @ yahoo.co.in**

The legacy waste lying at the waste processing facility is being cleared. The contract for the said work has been awarded to one 'Shri Nagesh Corporation'. In the previous reports, it was submitted that a lot of Legacy Waste has been cleared by the Contractor. In February 2023, about 51,757 tonnes of Legacy Waste had been cleared by the Contractor. Between the last report and today, the Contractor has cleared about 28,819 tonnes of Legacy Waste. As on date, a total of 67,700 tonnes of Legacy Waste has been cleared from the site. At the beginning, the total anticipated quantity of Legacy Waste was approximately 129,034 tonnes. Therefore, as on date, about half of the total quantity of Legacy Waste has been cleared from the site.

The cleared area of the dump site is now being beautified. Pictures of tree plantation done over the area of the site which has now been cleared of the Legacy Waste are annexed to the report. The Municipality stands committed to beautify such of the area at the site which become clear, and thereby convert a large area of the site into an environmental friendly green


Chief Officer
Deesa Nagarpalika



Deesa Municipality



Indira Gandhi Bhavan,
Deesa-385535
Dist :- Banaskantha

Office :-225100
Office :-221900
E-mail id:- np_deesa @ yahoo.co.in

zone. On 06.04.2023 and 19.04.2023, around 100 trees have been planted in the august present of MLA Shri Pravinbhai Mali, BJP Vice-President Shri Maganlal Mali and the Hon'ble President Shri Rajubhai Thakkar and the members of the Municipality. A copy of newspaper clippings and photographs of the tree plantation by the Municipality is annexed herewith and marked as **Annexure- A**.

Further, as mentioned in earlier action taken reports, the Municipality has awarded contract to one M/s Matru Energy Service Corporation for processing of daily waste. For the said purpose a pre-processing plant with capacity of 60 tons is being operated by the contractor for processing of daily waste. The contractor has commenced the work of daily processing of waste generated on a regular basis since 6.01.2023. Resultantly, as on date there is no accumulation of the daily generated waste at the dump site. No newly generated waste remains unprocessed and thereby gets converted into legacy waste.

The Municipality has also given the work of dealing with inert plastic waste which is often generated after scientific processing of solid waste to Shri Nagesh Corporation and Matru Energy Service Corporation. The

Chief Officer
Deesa Nagarpalika



Deesa Municipality



Indira Gandhi Bhavan,
Deesa-385535
Dist :-Banaskantha

Office :-225100
Office :-221900
E-mail id:- np_deesa @ yahoo.co.in

entities have further engaged agencies approved by the Gujarat Pollution Control Board for disposal of such inert waste.

The Municipality has duly intimated the Gujarat Pollution Control Board about these developments. A copy of letter dated 12.04.2023 submitted by the Municipality to the Gujarat Pollution Control Board is annexed herewith and marked as **Annexure – B**.

The Municipality is complying with the provisions of the Solid Waste Management Rules, 2016. No complaint has been made by any local person about non-processing of daily waste or improper processing of daily waste. No complaints have been received even otherwise concerning the performance of the Contractors. In fact, the efforts of the Nagarpalika have been recognised and appreciated by the local populace.

Apart from sincere performance of the daily generated waste clearance and processing of the old waste lying at the site, which was hitherto used as a dump site, as placed on record by way of previous and present action taken report, the Municipality in accordance with order dated


Chief Officer
Deesa Nagarpalika



Deesa Municipality



Indira Gandhi Bhavan,
Deesa-385535
Dist :-Banaskantha

Office :-225100
Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

10.02.2022 passed by this Hon'ble Tribunal wrote reminder letter to the District Collector, Banaskantha seeking allotment of a 15-acre land in Deesa for setting up a waste processing unit. Unfortunately, the request was denied by the Office of the Collector, Banaskantha. The Municipality has now again by letter dated 05.04.2023 written to the District Collector, Banaskantha to allot a land to the Municipality in compliance with order dated 10.02.2022 passed by this Hon'ble Tribunal. However, no response has till date been received from the Office of the District Collector. A copy of letter dated 05.04.2023 addressed by the Municipality to the Office of the District Collector, Banaskantha is annexed herewith and marked as **Annexure – C.**

The Municipality remains committed to performing its statutory duties and assures that all necessary actions will be taken by it to ensure compliance with Solid Waste Management Rules, 2016. Municipality shall continue to abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.

Chief Officer
Deesa Nagarpanika



ડીસા નગર સેવા સદન



ઈન્દીરા ગાંધી ભવન,

E-mail id:- np_deesa@yahoo.co.in

G-mail id:- codeesa1@gmail.com

ડીસા - ૩૮૫૫૩૫, જીલ્લો બનાસકાંઠા (ઉ.ગુ.)

ઓફીસ - ૦૨૭૪૪ ૨૨૫૧૦૦

ઓફીસ - ૦૨૭૪૪ ૨૨૧૮૦૦

નં.ન.પા./સેની./ધન કચરા નિકાલ/વશી.૨ (-૧૧૩૧) /સને ૨૦૨૨-૨૦૨૩

નગર સેવા સદન
ડીસા તા.૧૨/૦૪/૨૦૨૩

પ્રતિ,
રીજયોનલ ઓફીસર સાહેબશ્રી
ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,
રૂમ નં.૨૦થી ૨૪, જીલ્લા સેવા સદન-૨,
જોરાવર પેલેસ, પાલનપુર
જિ.બનાસકાંઠા

વિષય:- ડીસા નગરપાલિકાની ધન કચરા પ્રોસેસીંગ સાર્ટિ ઉપર ગુજરાત પોલ્યુશન કંટ્રોલ
બોર્ડ પાલનપુરની વીઝીટ તા.૩૧/૦૩/૨૦૨૩

માન.સાહેબશ્રી,

સવિનય ઉપરોક્ત વિષય સંબંધી જણાવવાનું કે, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ પાલનપુરની વીઝીટ
તા.૩૧/૦૩/૨૦૨૩ ના રોજ કરવામાં આવેલ. વિઝીટમાં આપેલ સુચનાઓનું મુદાવાર નીચે મુજબ પુર્તતા કરવામાં આવે
છે.

મુદા નં.૧ અન્વયે સવિનય જણાવવાનું કે, મોજે.જુનાડીસા, તા.ડીસા જિ.બનાસકાંઠાની જુના સર્વે નં.૭૨૭/પૈકી નવો સર્વે
નં.૪૧૧ માં ડીસા નગરપાલિકાની ધન કચરા પ્રોસેસીંગ સાર્ટિ ઉપર લેગેસી વેસ્ટ નિકાલ માટે સરકારશ્રીની
મંજૂરી મેળવી ટેન્ડરીંગ કરી શ્રી નાગેશ કોર્પોરેશન અમદાવાદ ધ્વારા લેગેસી વેસ્ટના નિકાલની કામગીરી
તા.૦૬/૦૧/૨૦૨૨ થી હાથ ધરવામાં આવેલ છે. અને તા.૦૬/૦૧/૨૦૨૩ થી તા.૩૧/૦૧/૨૦૨૩ સુધી
૧૩૫૪૪ ટન તથા તા.૦૧/૦૨/૨૦૨૩ થી તા.૨૮/૦૨/૨૦૨૩ સુધી ૨૫૩૩૭ ટન તથા તા.૦૧/૦૩/૨૦૨૩ થી
તા.૩૧/૦૩/૨૦૨૩ સુધી ૨૮૮૧૯ ટન આમ કુલ મળી તા.૦૬/૦૧/૨૦૨૩ થી તા.૩૧/૦૩/૨૦૨૩ સુધી કુલ
૬૭૭૦૦ ટન લેગેસી વેસ્ટનો નિકાલ કરવામાં આવેલ છે. અને હાલમાં લેગેસી વેસ્ટ નિકાલની કામગીરી ચાલુ
છે.

રોજેરોજ ઉત્પન્ન થતા કચરા નિકાલમાં સુકા કચરા માટે ૬૦ ટન કેપેસિટીના પ્રિ-પ્રોસેસીંગ પ્લાન્ટનું
ઈન્સ્ટોલેશન કરવામાં આવેલ છે અને શ્રી માર્ત એનર્જી સર્વિસ કોર્પોરેશન વડોદરાને ૫ વર્ષ માટે O & M માટે
વર્ક ઓર્ડર આપવામાં આવેલ છે. એજન્સીએ તા.૦૬/૦૧/૨૦૨૩ થી કામગીરી શરૂ કરેલ છે અને રોજે રોજ
ઉત્પન્ન થતા કચરાનો નિકાલ કરવામાં આવે છે.

મુદા નં.૨ અન્વયે સવિનય જણાવવાનું કે, સોલીડ વેસ્ટ સાર્ટિ પર હાલ પેરીફેરી રસ્તે વૃક્ષારોપણ કરેલ છે. અને
તા.૦૬/૦૪/૨૦૨૩ ના રોજ માન.ધારાસભ્યશ્રી, પ્રમુખશ્રી, સહસ્યશ્રીઓના હસ્તે સઘન વૃક્ષારોપણના
ભાગરૂપે એકદરે ૫૦ થી ૧૦૦ નવિન છોડનું વૃક્ષારોપણ કરેલ છે. જેના કોટોગ્રાફ આ સાથે સામેલ છે.



૨૫માંથી ૧૩ નદીઓનું
પાણી પીવા લાયક તો શું
નહાવાલાયક પણ નથી

જુઓ પેજ નં. 7

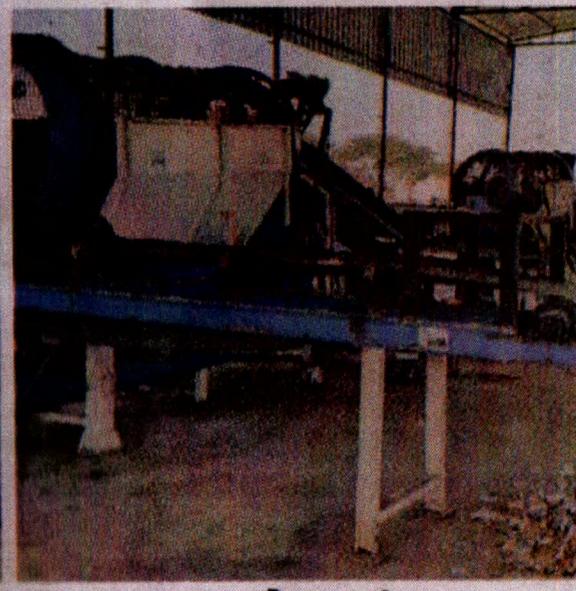
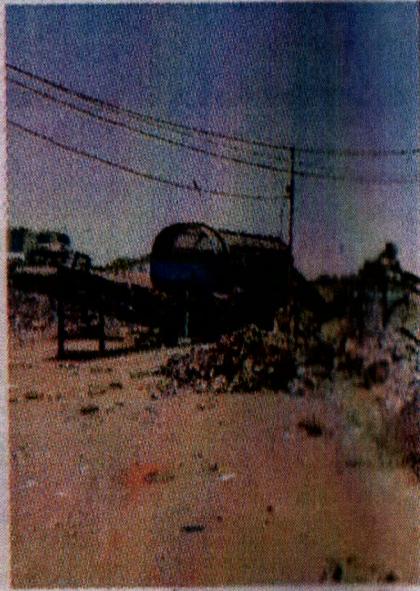
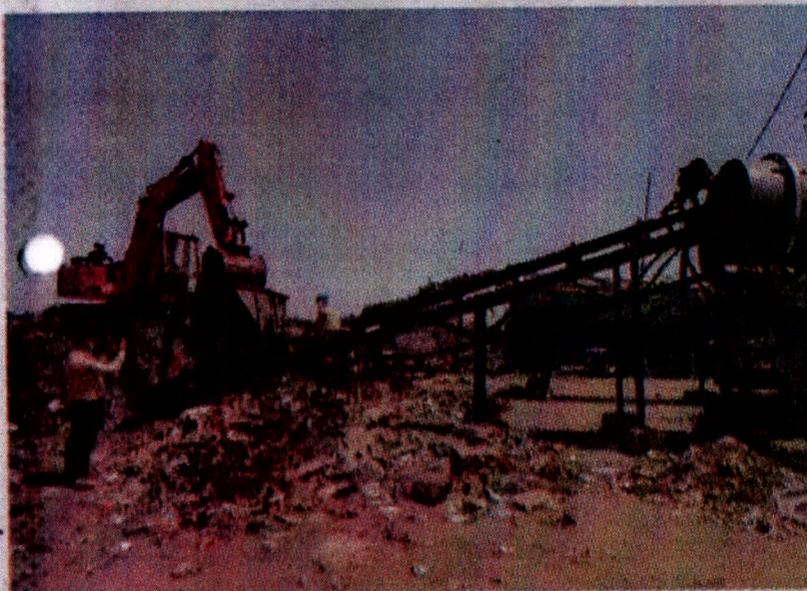
શ્રી સુલ્ધા ગોલ્ડ જ્વેલર્સ
 ડીયા : ૯૯૧૩૭૧૧૮૧૧
 પાલનપુર : ૭૬૦૦૮૦૧૨૯૮
 દાગીના : ૯૧.૬ - ૫૪,૫૦૦
 (લેન્ડમાર્ક)
 ટોનું : ૯૯૯ - ૫૯,૧૦૦
 ચાંદી : ૯૯૯ - ૬૯,૫૦૦

સજવા

તારીખ : ૦૭-૦૪-૨૦૨૩, શુક્રવાર

સંવર્ધક તંત્રી :

RAKHEVAL • RNI No 20508/71 • P.R.No.GBK/06/2018-2020. Valid up to 31/12/2023 **વિશ્વાસ એ જ... સંદાજ નવો...!** ઉત્તર ગુજરાત • સંવત ૨૦૭૯ ચૈત્ર વદ-૦૧ • વર્ષ-૩૯ • અંક-૬૧ • પાનાં :



વેસ્ટમાંથી બેસ્ટ બનાવવામાં આવશે । શહેરમાંથી એકત્ર કરાયેલ ઘન કચરા નિકાલનું કામ પૂરજોશમાં શરૂ કરવા

ડીસા પાલિકાની 'ડમ્પિંગ સાઈટ' હવે 'બેસ્ટ સાઈટ'

દાન ફગાવ ફગાવતા લિક્ષાલ માટે આધુનિક મશીનો મુકવામાં આવ્યા । ધારાસભ્ય, પાલિકા પ્રમુખ સહિતની ટીમે ડમ્પિંગ સાઈટની

કરવી કે નહીં તેનો ખ્યાલ આવી શકે છે માવમાં ખારાશવાળી ટીના સેમ્પલ લેવાયા



ખારાશ હોવાથી ખેડૂતોને કરવી મુશ્કેલ બની છે. જેથી નમાં રહેલ કાર અને પ્રશનું પ્રમાણ જાણી શકાય તો

તેના આધારે આ જમીનમાં ખેતી કરવી કે નહીં તે નક્કી કરી શકાય છે.

જે અંતર્ગત થરાદ તાલુકાના ખાનપુર, નાગલા, ભડોદર સહિતના ગામો તેમજ વાવ તાલુકાના અસારા, માવસરી, કુંડાળિયા અને છતરપુરા સહિતનાં ગામોની ખેતી ઉપયોગી જમીનમાંથી સેમ્પલ લેવામાં આવ્યા હતા. આ કામગીરી દરમિયાન થરાદ પ્રાંત અધિકારી કે.એસ.ડાભી, ખાનપુરના સરપંચ, સહિતના જોડાયા હતા.

મોને જોડતા ગોનો રાફડો

રજૂઆત કરાઈ



આ અંગે સ્થાનિક રહીશ કાર્પોરેશનના અધિકારીઓએ જણાવ્યું હતું કે, ગર્ગ મકાન વિભાગ દ્વારા ડામર તાની આજુ બાજુની જગ્યા મધ્ય આંતરે સફાઈ કરવાની હોય છે. જો કે એજન્સી માલિકો માત્ર ગળ પર કામ બતાવતા હોય છે જેના કારણે કેટલીક વાર ભય નક અકસ્માતના કારણે નિર્દોષ લોકો જીવ ગુમાવતા હોય છે. સ્ટેટ ઈન્ફેની બસે બાજુના દબાણ દૂર કરવા માટે માર્ગ મકાન વિભાગમાં લખી જાણ કરાઈ છે.

પાટણ-બનાસકાંઠામાં કોરોનાના વધુ ૭ કેસ

પાટણ, પાલનપુર (સં.વ્ય.સ)

પાટણ અને બનાસકાંઠામાં કોરોનાના કેસનો આંકડો દિનપ્રતિદિન વધી રહ્યો છે. બુધવારે બંને જિલ્લામાં વધુ ૭ કેસ નોંધાતાં એક્ટિવ કેસની સંખ્યા પહોંચી છે.

પાટણ અને બનાસકાંઠામાં કોરોનાના કેસમાં વધારો નોંધાઈ રહ્યો છે ત્યારે બુધવારના રોજ પાટણ જિલ્લામાં સંડેરના ૬૫ વર્ષના પુરુષ, સરસ્વતીના વાંધીના ૪૫ વર્ષના પુરુષ, ચાણસ્માના ગમણા દરવાજામાં ૩૫ વર્ષની સ્ત્રી, જસલપુરની ૬૦ વર્ષની સ્ત્રી અને વસઈના ૭૫ વર્ષના પુરુષ મળી કુલ નવા પાંચ કોરોના કેસ નોંધાયા હતા. જ્યારે બનાસકાંઠા જિલ્લામાં ડીસા તાલુકામાં બે કેસ નોંધાયા છે. કુલ ૧૬૮૬ સેમ્પલ લેવામાં આવ્યા હતાં. બંને જિલ્લામાં એક્ટિવ કેસની સંખ્યા પહોંચી છે.

સંક્ષિપ્ત સમાચાર

ડીસા પાલિકાએ ડમિંગ સાઈડમાં વૃક્ષારોપણ કર્યું



ડીસા : ડીસા નગરપાલિકા દ્વારા ધન કચરા નિકાલની જગ્યામાં વૃક્ષારોપણનો કાર્યક્રમ યોજાયો હતો. ડીસા નગરપાલિકા દ્વારા જુનાડીસા રોડ પર ગંગાજી વ્હોળ પાસે આવેલ ડમિંગ સાઈડ પર ધન કચરા નિકાલનો પ્લાન્ટ લગાવેલો છે. પાલિકાના શાસક પદના તમામ સભ્યો દ્વારા સ્થળ મુલાકાત કરી વૃક્ષારોપણ કાર્યક્રમ યોજાયો હતો. નગરપાલિકા દ્વારા આ જગ્યાને વેસ્ટ સાઈડ માંથી બેસ્ટ સાઈડ બનાવવા પ્રયત્નો હાથ ધરાયા છે. કાર્યક્રમમાં જિલ્લા ભાજપ ઉપપ્રમુખ મંગલલાલ માળી, પાલિકા પ્રમુખ રાજુભાઈ ઠક્કર સહિત સભ્યોના હસ્તે વૃક્ષારોપણ કરવામાં આવ્યું હતું.

પોલીસ અધિકારીનો વિદાય સમારંભ યોજાયો



વિદાય સમારંભ યોજાયો હતો. જેમાં પીઆઈ એમ. જે. ચૌધરી તથા સ્ટાફ મિત્રોએ ભેટ સોગાદો સાથે ભાવભીનું સન્માન કરી તેમને ઉજવણ ભવિષ્યની શુભેચ્છાઓ સાથે માનભેર વિદાય આપી હતી. સન્માનના પ્રત્યુત્તરમાં પોલીસ અધિકારીએ સ્ટાફ મિત્રોનો ઋણ સ્વીકાર કર્યો હતો.

લાખણીમાં પાણીના કુંડા અને ચકલીઘરનું વિતરણ



લાખણી : બનાસકાંઠા જિલ્લા પ્રાણી અંત્યાચાર નિવારણ સોસાયટી દ્વારા લાખણી મામલતદાર કચેરી ખાતે દિયોદર નાયબ કલેક્ટર વી. એન. સરવૈયાના હસ્તે ચકલી ઘર, પાણીના કુંડા તેમજ ચકલી ઘર બોક્સનું વિતરણ કરાયું હતું. આ પ્રસંગે સુંદરનાથ બાપજી (સેકરા ગોશાળા), કાનજીભાઈ પટેલ, ગોવિંદભાઈ રાજપુત તેમજ લાખણી મામલતદાર કચેરીનો સ્ટાફ ઉપસ્થિત રહ્યા હતા અને સોસાયટીની જીવદયાની સર્વોત્તમ કામગીરીને બિરદાવી હતી.



દાંતાની જશવંત વિદ્યાલયનો શતાબ્દી મહોત્સવ યોજાયો

બે મહિલા સહિત ત્રણને દાડ સાથે પકડ્યાં

ચાંદખેડામાં નવજાત બાળકની ૧૦માં માળેથી ફેંકીને કરાઇ હત્યા

અમદાવાદ : અમદાવાદ શહેરમાં ચંવાડા ઉભી કરી દે તેવી ઘટના બની છે. અમદાવાદના ચાંદખેડામાં નવજાત બાળકની હત્યા થઈ છે. નવજાત બાળકને ૧૦ માળેથી ફેંકીને હત્યા કરાઈ હોવાનું સામે આવ્યું છે. નિર્દોષ બાળકની નિર્દયી રીતે હત્યા થવાથી સનસનાટી ફેલાઈ ગઈ છે. ત્યારે પોલીસે આ મામલામાં એક શંકાસ્પદ મહિલાની અટકાયત કરી છે. સાથે જ હજીની મદદ લઈ તપાસ શરૂ કરી છે. પોલીસે શંકાસ્પદ મહિલાની પૂછપરછ હાથ ધરી છે. અમદાવાદના ચાંદખેડા વિસ્તારમાં આવેલા સ્કાય વોક એપાર્ટમેન્ટમાં નવજાત બાળકની હત્યા થઈ છે. આ સોસાયટીના સિક્યુરિટી ગાર્ડ દ્વારા પોલીસને મેસેજ મળ્યો કે એક નવજાત બાળકને બિલ્ડિંગ પરથી નીચે ફેંકી દેવામાં આવ્યો છે. મેસેજ મળતા જ પોલીસે ઘટના સ્થળે પહોંચી તપાસ શરૂ કરી હતી. તપાસ કરતા જાણવા મળ્યું કે, કોઈ અજાણ્યા વ્યક્તિએ બાળકને ૯માં કે ૧૦માં માળની છત ઉપરથી ફેંકી દીધો હતો. પોલીસ તપાસમાં ૯માં માળે શેડ ઉપર બાળકના લોહીના નિશાન મળી આવ્યાં છે. જેથી પોલીસે સોસાયટીમાં તપાસ શરૂ કરી છે. નિર્દોષ બાળકના હત્યા કેસની તપાસ કરતા બાળક નવજાત હોવાનું ખુલ્યું છે. જેથી પોલીસે ઈ અને એફ બ્લોક સહિત અન્ય બ્લોકમાં તપાસ શરૂ કરી છે. સોસાયટીના તમામ ઝૂકું પણ ચેક કરવામાં આવ્યાં છે. આ એપાર્ટમેન્ટમાં કોઈ મહિલા ગર્ભવતી હતી કે કેમ શું કોઈએ બહારથી આવીને બાળકની હત્યા કરી છે બાળકની હત્યા પાછળનું કારણ શું હોઈ શકે છે તે તમામ દિશાઓમાં તપાસ શરૂ કરવામાં આવી છે.

ટિકિટ વગર મુસાફરી કરતાં ૩૨ લાખથી વધુ લોકો દંડાયા

અમદાવાદ : આમ તો ટ્રેનમાં અનેકવાર ટિકિટ વગર મુસાફરી કરતા મુસાફરો પકડાતા હોય છે, પણ શું તમે ક્યારેય એવી કલ્પના કરી છે કે આ ટિકિટ વગર મુસાફરી કરતાં મુસાફરો સામે કાર્યવાહી કરવામાં રેલવેને કરોડોની કમાણી થઈ હોય. આ કલ્પના હકીકત સાબિત થઈ છે. અમદાવાદ રેલવેને ટિકિટ ચેકિંગ અભિયાન કળ્યું તો છે જ, સાથે ૨૭.૮૪ કરોડ જેટલી આવક પણ થઈ છે. પશ્ચિમ રેલવેના અમદાવાદ મંડળ દ્વારા ખુદાબક્ષો પાસેથી ૨૭.૮૪ કરોડ રૂપિયાનો દંડ વસૂલ કરવામાં આવ્યો છે. રેલવેમાં ટિકિટ વગર મુસાફરી કરવીએ ગુનો બને છે, તેમ છતાં પણ અનેક લોકો ટિકિટ વગર મુસાફરી કરતા હોવાનું સામે આવ્યું છે. પશ્ચિમ રેલવેને અમદાવાદ મંડળ દ્વારા એક વર્ષમાં ટિકિટ વગરના મુસાફરો પાસેથી ૨૭.૮૪ કરોડ રૂપિયાનો દંડ વસૂલ કરવામાં આવ્યો છે. રેલવેના અધિકારીઓએ જણાવ્યું હતું કે, વર્ષ ૨૦૨૨-૨૩માં ૩૨૪૪૪૦૮ લોકો ટિકિટ વગર મુસાફરી કરતાં હોવાથી તેમની પાસેથી દંડ વસૂલ કરવામાં આવ્યો છે. જે ૨૬મ ૨૦૨૧-૨૦૨૨ કરતાં ૩૯.૮૬ ટકા વધુ છે. સાથે સાથે રેલવે પરિસરમાં ગંદકી કરતા લોકો પાસેથી પણ મોટો દંડ વસૂલ કરવામાં આવ્યો છે. રેલવેએ ૪.૩૬ કરોડ રૂપિયાનો દંડ ગંદકી કરનાર પાસેથી વસૂલ્યો છે. પશ્ચિમ રેલવેના જનસંપર્ક અધિકારી જીતેન્દ્ર જયંતે જણાવ્યું કે, પશ્ચિમ રેલવે દ્વારા જે ટિકિટ ચેકિંગ અભિયાન હાથ ધરાયું છે, તેનાથી એક રેકોર્ડ બ્રેક આવક થઈ છે.

છાપી ખાતે હોમગાર્ડની નવ ઓફીસ જિલ્લા કમાન્ડરના હસ્તે ખુલ્લી મુકાઈ



કોટો | સુરેશ અગ્રવાલ

છાપી : વડગામ તાલુકાના છાપી (જ્યોતિનગર) ખાતે હોમગાર્ડની નવીન ઓફીસનું ઉદ્ઘાટન બનાસકાંઠા જિલ્લા હોમગાર્ડ કમાન્ડર રમેશભાઈ પંડ્યા દ્વારા હોમગાર્ડ જવાનો તેમજ આગેવાનોની ઉપસ્થિતિમાં રીબીન કાપી કરવામાં આવ્યું હતું. આ પ્રસંગે મુખ્ય મહેમાન તરીકે છાપી વેપારી મંડળના પ્રમુખ સુરેશભાઈ અગ્રવાલ, પંચાયત સદસ્ય મુકેશભાઈ ચૌધરી, જિલ્લા વેપારી મંડળના સદસ્ય શાંતિલાલ મહેશ્વરી, જિલ્લા હોમગાર્ડના અધિકારી મનોજભાઈ ઉપાધ્યાય, જયંતીભાઈ સહિત છાપી હોમગાર્ડ ઓફિસર પી.કે.જોષી, પૂર્વ ઓફિસર હર્ષદભાઈ બારોટ સહિત હોમગાર્ડ જવાનો મોટી સંખ્યામાં ઉપસ્થિત રહ્યા હતા. આ પ્રસંગે હોમગાર્ડ કમાન્ડરે જણાવ્યું હતું કે જિલ્લામાં છાપી હોમગાર્ડ પાસે માલિકીની પાંચ એકર જમીન માં ટૂંક સમય માં મેદાન ફરતે સંરક્ષણ દીવાલ બને તેવા પ્રયાસ કરવામાં આવશે.

ડીસા પાલિકા દ્વારા ડમ્પીંગ સાઈડમાં વૃક્ષારોપણ



કોટો | સુરેશ લિવેલી

ડીસા : ડીસા નગરપાલિકા દ્વારા ધન કચરા નિકાલની જગ્યામાં પાલિકાના સભ્યો દ્વારા સ્થળ મુલાકાત કરી વૃક્ષારોપણનો કાર્યક્રમ યોજાયો હતો. ડીસા નગરપાલિકા દ્વારા જુનાડીસા હાઈવે રોડ પર ગંગાજી બ્લોક પાસે આવેલ ડમ્પીંગ સાઈડ પર ધન કચરા નિકાલનો પ્લાન્ટ લગાવેલો છે. જેમાં પાલિકાના શાસક પક્ષના તમામ સભ્યો દ્વારા સ્થળ મુલાકાત કરી વૃક્ષારોપણ કાર્યક્રમ યોજાયો હતો. નગરપાલિકા દ્વારા આ જગ્યાને વેસ્ટ સાઈડ માંથી બેસ્ટ સાઈડ બનાવવા પ્રયત્નો હાથ ધરાયા છે. કાર્યક્રમમાં જિલ્લા ભ્રાજપ ઉપપ્રમુખ મગનલાલ માળી, પાલિકા પ્રમુખ રાજુભાઈ ઠક્કર સહિત સભ્યોના હસ્તે વૃક્ષારોપણ કરવામાં આવ્યું હતું.

તંત્રી, મુદ્રક, પ્રકાશક અને માલિક : તરૂણ એ. શેઠ, હેડ ઓફિસ : રજવાળ કાર્યાલય, માનવમંદિર, ડીસા (બનાસકાંઠા), મુદ્રક સ્થળ : રજવાળ પ્રિન્ટિંગ પ્રેસ
અમદાવાદ : એમ-૨ મધુબલ કોમ્પ્લેક્સ, માદલપુર રેલવે સ્ટેશન પાસે, એલીસબ્રીજ, અમદાવાદ, ફોન : ૦૭૯-૨૬૪૦૭૧૧૪૭, ગાંધીનગર : રજવાળ કાર્યાલય,

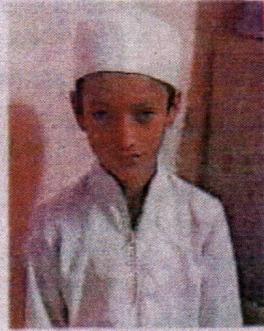
ડીસા નગરપાલિકા દ્વારા ડામ્બંગ સાઈડમાં વૃક્ષારોપણ કરવામાં આવ્યું



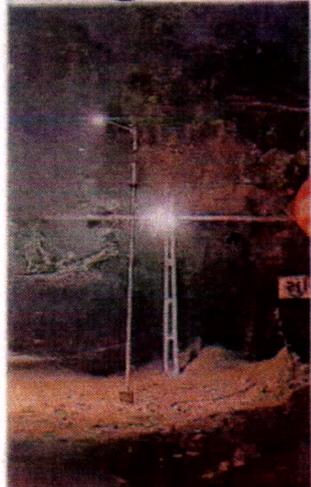
ડીસા ડીસા નગરપાલિકા દ્વારા જુનાડીસા રોડ પર ગંગાજી વ્હોળા પાસે આવેલ ડામ્બંગ સાઈડ પર ઘન કચરા નિકાલનો પ્લાન્ટ લગાવેલો છે. જેમાં પાલિકાના શાસક પક્ષના તમામ સભ્યો દ્વારા સ્થળ મુલાકાત કરી વૃક્ષારોપણ કાર્યક્રમ યોજાયો હતો. નગરપાલિકા દ્વારા આ જગ્યાને વેસ્ટ સાઈડમાંથી બેસ્ટ સાઈડ બનાવવા પ્રયત્નો હાથ ધરાયા છે. કાર્યક્રમમાં જિલ્લા ભાજપ ઉપપ્રમુખ મગનલાલ માળી, પાલિકા પ્રમુખ રાજુભાઈ ઠક્કર સહિત સભ્યોના હસ્તે વૃક્ષારોપણ કરવામાં આવ્યું હતું.

પાલનપુર-ઢાળવાસ વિસ્તારના સાત વર્ષના બાળકે 26 રોજા પૂરા કર્યા

પાલનપુર | વર્તમાન સમયમાં પવિત્ર રમજાન માસ ચાલી રહ્યો છે. ખુદાની બંદગી અને કુરાનનું પઠન સાથે રોજા રાખીને મુસ્લિમ સમાજના લોકો ખુદાની બંદગી કરી રહ્યા છે. જ્યારે પાલનપુર શહેરના ઢાળવાસ વિસ્તારમાં રહેતા મોહમ્મદભાઈ કુરેશીના સાત વર્ષના દીકરા મુફાદારએ આટલી કુમળી નાની વયે સતત 26 રોજા રાખીને ખુદાની બંદગી કરી હતી. જ્યારે આ સાત વર્ષના બાળકના પિતા મોહમ્મદભાઈ ગત કોરોનામાં મૃત્યુ પામેલા છે. જ્યારે પુત્ર મુફાદારે પવિત્ર રમજાન માસના 26 રોજા પૂર્ણ કરીને પિતા માટે અને વિશ્વ શાંતિ માટે ખુદા પાસે બંદગી કરી હતી.



શ્રીફળીયા હનુમાન યી સુસજ્જ કરાયું



જી પામમાં સીસીટીવી કેમેરા

ચિલઝડપ, ખિસ્સા કપાવવા અને વાહન ચોરી જેવા બનાવો બનવા લાગ્યા હતા. જેથી હનુમાનજી મંદિર સહિત ગામમાં સીસીટીવી કેમેરા લગાવવાની લાગણી ગામલોકો સાથે ભાવિકોમાં પણ ઉઠી હતી. ઉલ્લેખનિય છે કે ગત વર્ષે યોજાયેલ ગ્રામ પંચાયતની ચૂંટણીમાં સરપંચ હરજીભાઈ રાજપુતે સીસીટીવી કેમેરા લગાવવાનો વાયદો કર્યો હતો. ત્યારે ગ્રામ પંચાયત દ્વારા હનુમાનજી મંદિર, ગૌશાળા અને ગામના જાહેર રસ્તાઓ ઉપર સીસીટીવી કેમેરા સાથે સ્ટ્રીટ લાઈટ અને સ્પીકર સિસ્ટમ પણ લગાવવામાં આવી હતી.

કપાસ	1570 - 1674	જીરું	7011-7263	ગવાર	1011-1046
	413 - 651	વરીયાળી	2333-2571	કપાસ	1400-1640
ગવાર	870 - 1071	તમાકુ	850-2021	સિદ્ધપુર	
મેથી	1115 - 1201	થરાદ		જીરું	6700-6700
મકાઈ	446	જીરું	6100-8350	વરીયાળી	1300-2200
ચણા	900 - 919	રાયડો	960-1024	સરસવ	1011-1011
કુકરવાડા		એરંડા	1190-1223	રાયડો	900-1082
રાયડો	920 - 991	મેથી	1100-1551	એરંડા	1171-1235
એરંડા	1200 - 1228	રાજગરો	1500-1800	રાજગરો	1151-1830
કપાસ	1200 - 1650	ઈસબગુલ	3200-4601	મેથી	1113-1159
ઘઉં	400 - 570	બાજરી	500-545	ઘઉં	395-692
ગવાર	1051 - 1065	ઘઉં	440-510	બાજરી	530-617
રાજગરો	1551 - 1554	સુવા	1950-2750	જુવાર	800-800
ગોખરીયા		વરીયાળી	2000-2751	સવા	2075-2392
એરંડા	1170 - 1223	અજમો	2000-3200	કપાસ	1420-1643
કપાસ	1450 - 1633	રાહ		રામી	
ઘઉં	420 - 577	રાયડો	940-1000	એરંડા	1190-1210
વિજાપુર		એરંડા	1200-1205	જીરું	6500-7500
કલકત્તી તમાકુ		લાખલી		સવા	2400-2650
	750 - 1825	એરંડા	1180-1230	ચણા	950-970
ગાળીયુ	600 - 1100	રાયડો	920-999	ઈસબગુલ	3600-4000
લાડોલ		બાજરી	570-596	રાયડો	900-970
કલકત્તી તમાકુ		રજકા બાજરી	570-580	મેથી	1100-1305
	700 - 1774	જીરું	6000-7530	ઘઉં	400-525
ગાળીયુ	710 - 915	સુવા	1800-2525	સાલરખા	
કુકરવાડા		ઈસબગુલ	3500-3811	કપાસ	1422-1617
કલકત્તી તમાકુ		રાજગરો	1720-1785	એરંડા	1169-1226
	625 - 1501	ગવાર	1011-1036	રાયડો	812-1112
ગાળીયુ	700 - 951	અજમો	1905	ઘઉં	412-520
વિજાપુર શાક માર્કેટ		વરીયાળી	2500-3300	મેથી	1232-1268
ડુંગળી	100 - 300	તમાકુ	900-2105	અજમો	1900-2567
કોબીજ	40 - 80	પાંચાવાડા		સુવા	2100-2475
રવેચાં	200 - 320	ઘઉં	482-546	હારીજ	
મરચાં	400	બાજરી	540	એરંડા	1180-1225
ટામેટાં	100 - 260	ગવાર	870-970	ઘઉં	390-701
ચીકુ	100 - 300	રાજગરો	1650-1870	ગવાર	1050-1100
દુધી	50 - 250	સરસવ	1390	અજમો	2350-2507
તુરીયા	240	જીરું	6300-7630	અરદ	1000-1000
કાકડી	200 - 400	ચણા	886	ચણા	936-984
ગવાર	400 - 900	રાયડો	940-1015	વરીયાળી	2750-3000
ચોળી	1000	એરંડા	1187-1220	કાલા	1165-1287
ભટ્ટા	40 - 300	વાવ		કપાસ	1450-1670
ભીંડા	200 - 560	જીરું	4600-7952	રાધનપુર	
વિસનગર		એરંડા	1150-1230	ઘઉં	400-780
વરીયાળી	1800 - 4600	રાયડો	900-1014	ચણા	800-962
સવા	1611 - 2301	ઈસબગુલ	3851-4450	એરંડા	1225-1240
અજમો	1500 - 2000	અજમો	1300-2700	જીરું	7000-8700
ઘઉં	390 - 701	ઘઉં	560-600	રાયડો	920-1030
બાજરી	320 - 452	વરીયાળી	2401-2525	મેથી	1160-1320
ચણા	861 - 935	સરસવ	1050-1125	ઈસબગુલ	2650-4350
સોયાબીન	926	ટીમા		અજમો	2150-2901
ગવાર	911 - 1059	જીરું	6000-7700	વરીયાળી	2150-2901
રાયડો	800 - 1161	એરંડા	1200-1225	ઘણા	1000-1250

દિવ્ય ભાસ્કર ને જણાવો

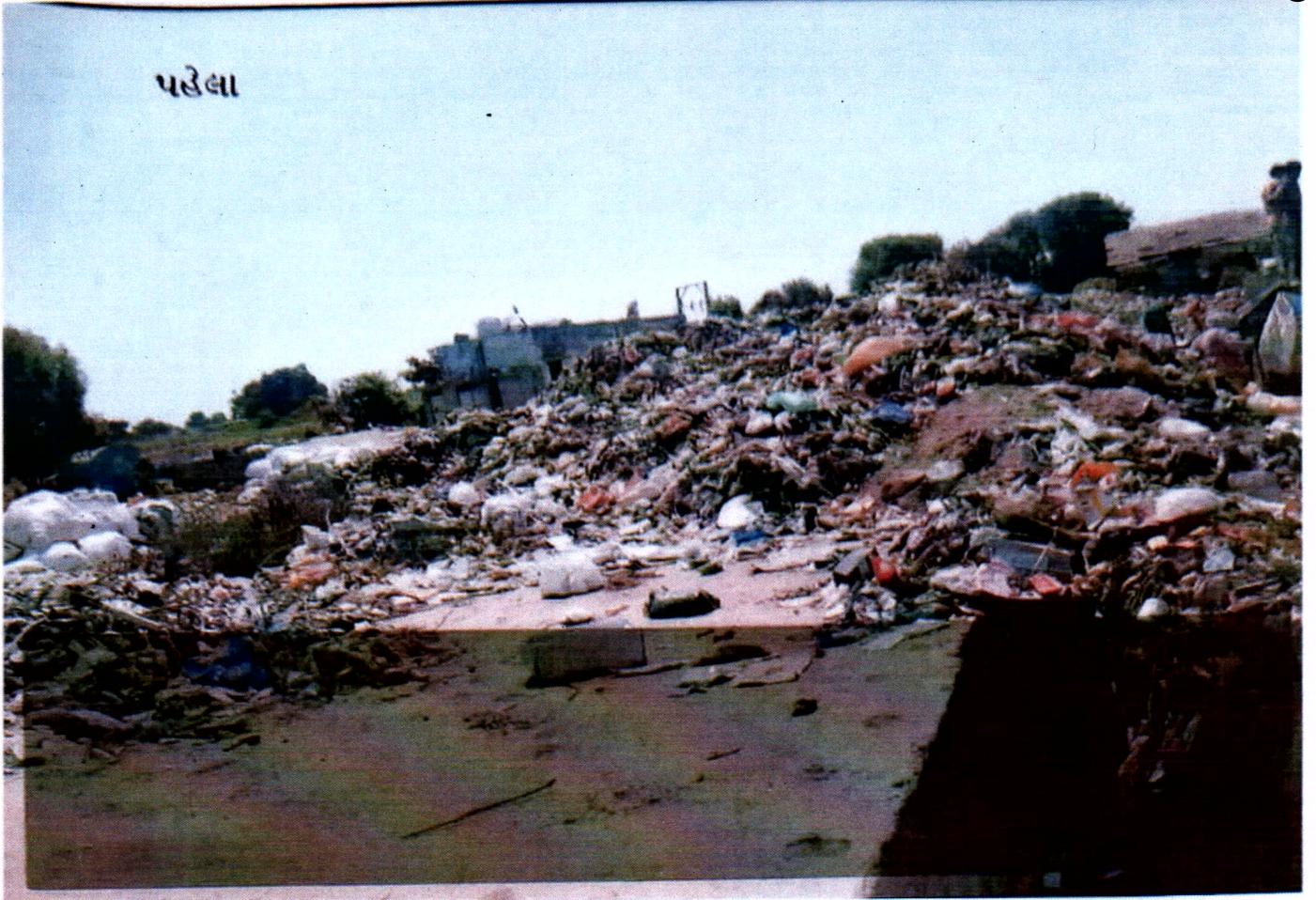
તમારા સમાજ-સંસ્થા, ધર્મ કે તમારી આસપાસ બનતી નાની-મોટી ઉજવણીઓને આ પાના પર સમાવવા માટે નીચે આપેલા ઈ-મેઈલ આઈડી પર અથવા નીચેના નંબર પર વોટસએપ પર ફોટો સાથે વિગત મોકલી આપો.

jitupadhiyarpln@gmail.com
7698121742

અથવા નીચેના સરનામે મોકલી આપો.

પાલનપુર ઓફિસ ઓફિસ નં. 9-10, બીજેમાળ, ગોપાલ ટ્રેડ સેન્ટર મકેન્ટાઈલ બેન્કની બાજુમાં, ગડામણ રોડ, પાલનપુર.

પડેલા



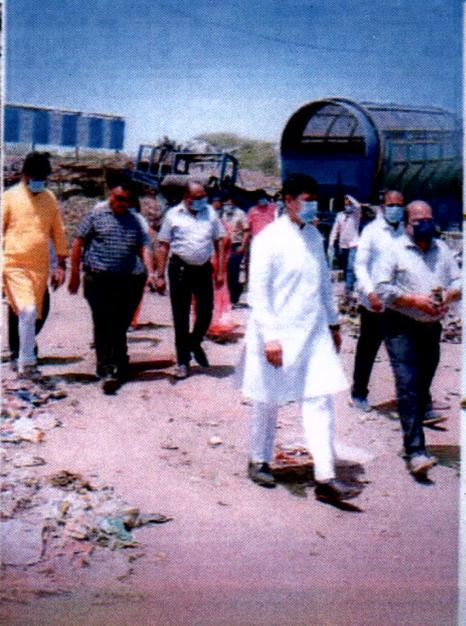
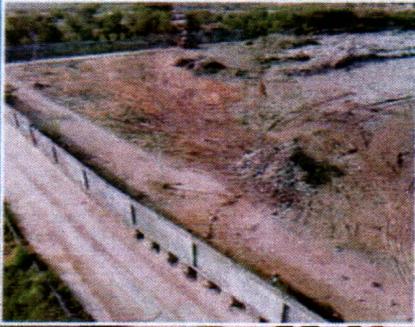
પછી



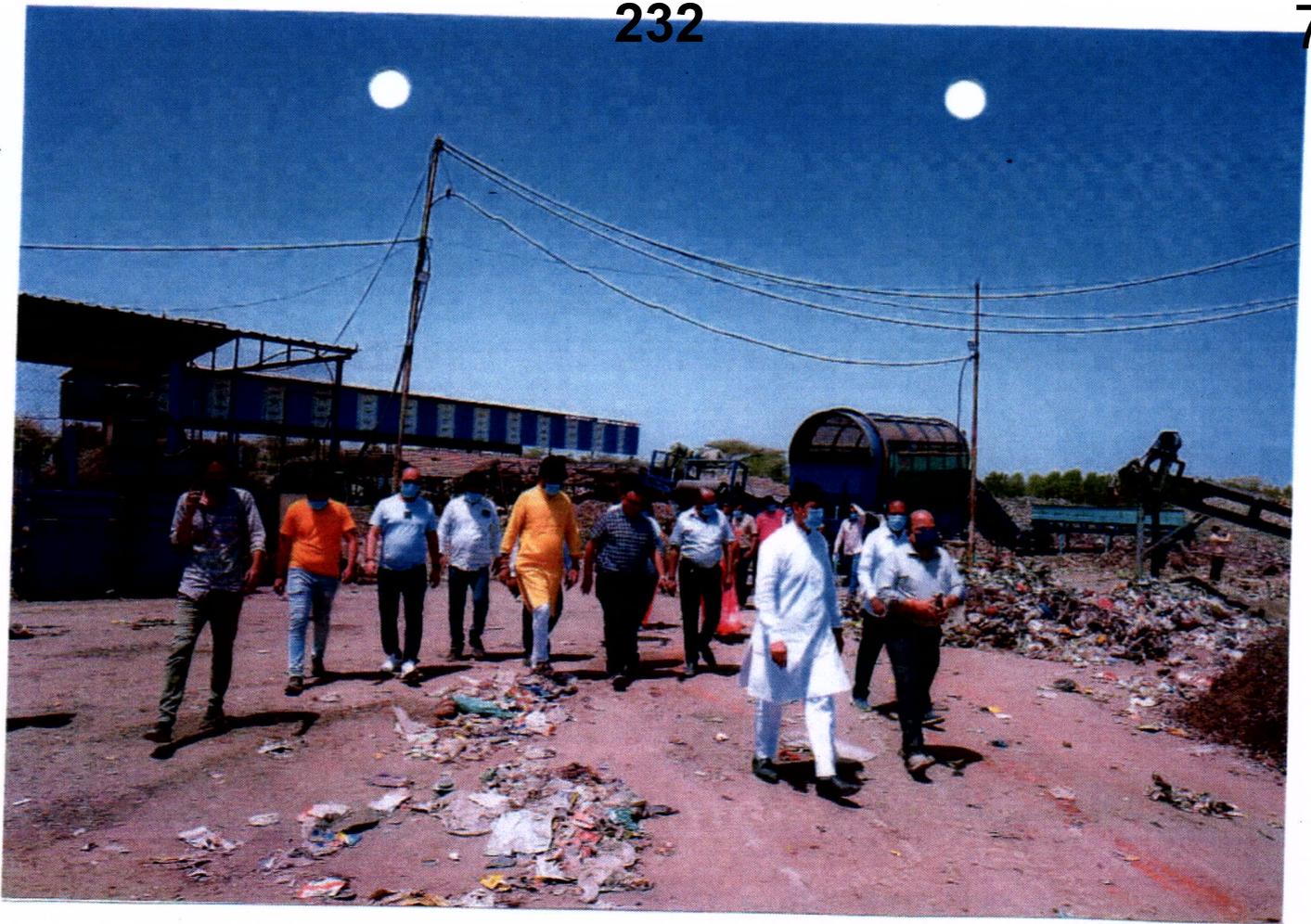
ડીસા નગરપાલિકા ધન કચરા નિકાલ પ્રોસેસિંગ સાર્થટ....

વીજીટ તારીખ: ૦૬.૦૪.૨૦૨૩

મા.ધારાસભ્ય શ્રી પ્રમુખશ્રી ઉપ પ્રમુખશ્રી ચીફ ઓફીસરશ્રી સદસ્યશ્રીઓ અને સ્ટાપ























મુદા નં. ૩ અન્વયે સવિનય જણાવવાનું કે, સોલિડ વેસ્ટ મેનેજમેન્ટ રૂલ્સ ૨૦૧૬ નું સંપૂર્ણપણે પાલન કરવામાં આવે છે.
 મુદા નં. ૪ અન્વયે સવિનય જણાવવાનું કે, વૈજ્ઞાનિક ઢબે પ્રોસેસીંગ નિકાલ પછી વધતા ઈનર્ટનો આ અંગે કામ કરતી
 એજન્સીઓ (૧) માતૃ એનર્જી સર્વિસ કોર્પોરેશન અને (૨) નાગેશ કોર્પોરેશનને પુર્તતા કરવાનું કહેતાં
 તેઓશ્રીઓએ તેઓના પત્ર અનુક્રમ તા.૦૪/૦૪/૨૦૨૩ અને તા.૦૬/૦૪/૨૦૨૩ થી ઘન કચરા નિકાલ બાદ
 ઈનર્ટ પ્લાસ્ટિક વેસ્ટ જી.પી.સી.બી. માન્ય સંસ્થાઓને આપીને તેનો નિકાલ કરવામાં આવે છે. તેવું લેખીત
 આપેલ છે. જે આ સાથે સામેલ છે.
 ઉપરોક્ત હકીકત ધ્યાને લઈ ઘટીત થવા વિનંતી છે.

મુખ્ય અધિકારી
 ડીસા નગરપાલિકા

નકલ સવિનય રવાના :

મે. મેમ્બર સેક્રેટરી સાહેબશ્રી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર-૧૦એ, ગાંધીનગર તરફ
 ૨/- જાણ સારૂ.

તા : ૦૬/૦૪/૨૦૨૩

પ્રતિ,
ચીફ ઓફિસરશ્રી,
ડીસા નગર પાલિકા,
ડીસા - બનાસકાંઠા.

જયભારત સાથે જાણાવવાનું કે, અમારી પેટી નાગેશ કોર્પોરેશન ને ડીસા નગરપાલિકાએ બહાર પાડેલ લેગસી વેસ્ટનો પ્રોસેસ કરી નિકાલ કરવા માટેનું ટેન્ડર આઈ.ડી. નંબર : ૫૫૬૭૦૩ બહાર પડેલ હતું. જેમાં મારી પેટી એલ - ૧ આવતા ડીસા નગર પાલિકા દ્વારા વર્ક ઓર્ડર નંબર : ૫૧૪ થી ૬૧૭ સને ૨૦૨૨-૨૩ તા : ૦૩/૦૧/૨૦૨૩ થી કામગીરી સોંપવામાં આવેલ છે. અમારી પેટી દ્વારા તા : ૦૬/૦૧/૨૦૨૩ થી કામગીરી શરુ કરવામાં આવેલ હતી. લેગસી વેસ્ટ નાં પ્રોસેસ દરમિયાન નિકળતા પ્લાસ્ટિક નાં નિકાલ માટે અમારી પેટી દ્વારા જી.પી.સી.બી. માન્ય પેટી નીલમ રી-સાયકલ સોલ્યુશન સાથે એમ.ઓ.યુ. કરવામાં આવ્યા છે. જેમાં નીલમ રી-સાયકલ સોલ્યુશન ડીસા ખાતે થી પ્લાસ્ટિક લઈ જઈ ને જી.પી.સી.બી. નાં નોમ્સ મુજબ પ્લાસ્ટિક નો નિકાલ કરી રહી છે.

આભાર સહ..

ડીસા નગર સેવા સદન જિ. બનાસકાંઠા	
શાખા	જામ
ઇલેવર્ડ નં. તારીખ	૨૦ ૨૦/૦૪/૨૩
સરકારી/ખાનગી	સરકારી અધિકાર હ
	<i>[Signature]</i>

NAGESH CORPORATION
[Signature]
Proprietor
(Mayur R. Rabari)

૨૨
૧૦/૦૪/૨૩



243

Matru Energy 83
Service
Corporation

W.E.C/DNP/DD/001

Date : 4.4.2023

Chief Officer

Deesa Nagarpalika

Deesa

Sub: Regarding Disposal Of Plastic and Other Material

Dear Sir,

As per above subject and personal discussion regarding daily waste segregated plastic and other material disposal

Details are as per below mention Table.

Sr.No.	Month	Plastic (Tonn)	Buyer	Remark
1	23-Jan	12	Gopal Patel Deesa	Local Scrap Vendor
2	23-Feb	20	Dutt Polymer-Chansma	Plastic Recycler
3	23-Mar	30	Dutt Polymer-Chansma	Plastic Recycler

If any other Details Required Inform us!

W.E.C/DNP/DD/001

Gauri Rathod

Matru Energy Services Corporation



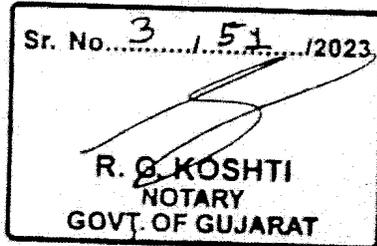
IN-GJ97901183495713V



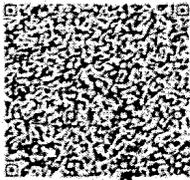
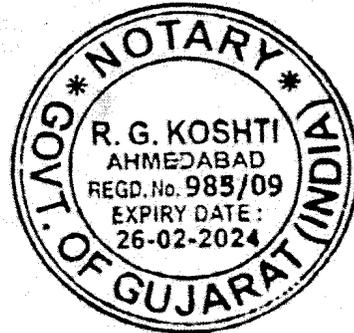
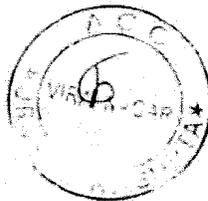
सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty

Certificate No.	IN-GJ97901183495713V
Certificate Issued Date	25-Jan-2023 02:50 PM
Account Reference	IMPACC (AC)/ gj13087311/ GULBAI TEKRA/ GJ-AH
Unique Doc. Reference	SUBIN-GJGJ1308731123508805494609V
Purchased by	Nagesh Corporation
Description of Document	Article 5(h) Agreement (not otherwise provided for)
Description	FOR M O U
Consideration Price (Rs.)	0 (Zero)
First Party	Nagesh Corporation
Second Party	MS NILAM RECYCLING SOLUTIONS
Stamp Duty Paid By	Nagesh Corporation
Stamp Duty Amount(Rs.)	300 (Three Hundred only)



25 JAN 2023

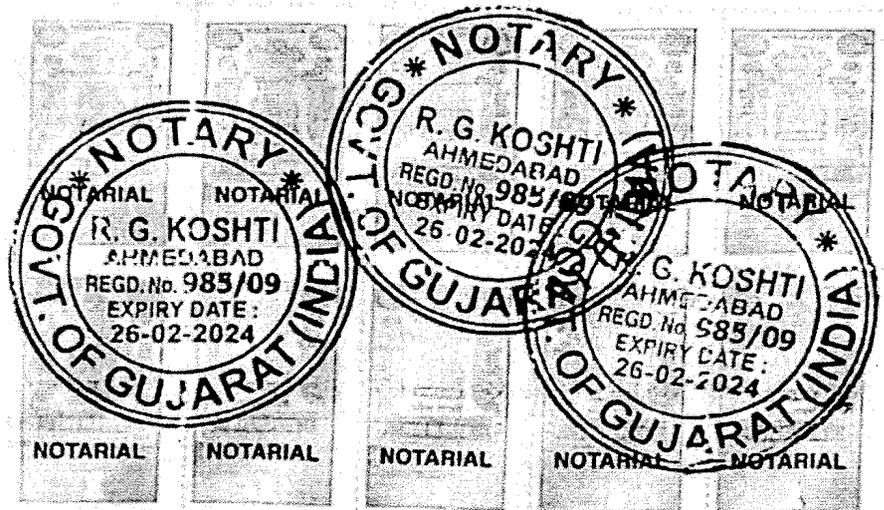


3810

IND 0038403351

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcitesstamp.com' or using e-Stamp Mobile App or Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding, entered into at Ahmedabad on this 25 day of JAN, 2023 by and between

NAGESH CORPORATION, having its Administrative Office at [FF 61, Karnavati Mega Mall, Nr. Karnvati Bunglows, Vastral-382418, Taluka: City, District: Ahmedabad Gujarat] India hereinafter referred to as "Seller" (Which expression includes its successors and assigns) on the One Part

AND

M/s Nilam Recycling Solution incorporated under the Companies Act, 1956, having its Office Survey No. 312 paiki 1/460 Nr. Gabaji nag Nuvada, Vill - Virol, Ta. Mehmedabad, Dist Nuvada - 387130, thereafter referred to as "Buyer" (which expression includes its successors, representatives and assigns) on the Other Part;

The Seller and the Buyer shall be individually referred to as "Party" and collectively as "Parties".

WHEREAS

- A. The Seller is inter alia is engaged in the business of segregating domestic waste of entire Gujarat.
- B. The Buyer is engaged in Recycling of Plastic Waste.

NOW THEREFORE THE PARTIES AGREE:

1. Scope

The Seller and Buyer agrees to enter a Supply Contract of Plastic Wastes.

2. Mode of Payment

The Buyer agrees to release payment to the Seller within the agreed payment terms and days (Payment to be made within 30 days from the date of dispatch of material)

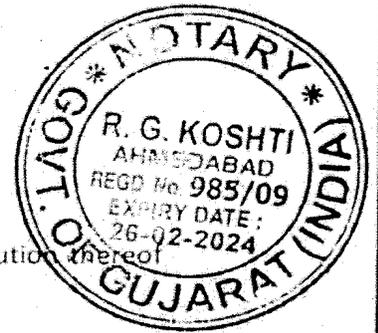
NAGESH CORPORATION

[Signature]
Proprietor
(M/s. N. R. Rastar)

For, NILAM RECYCLING SOLUTIONS

[Signature]
Proprietor

(2)

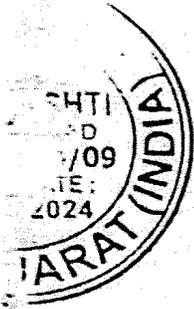


3. Term And Termination:

- 3.1 The term of this MOU shall commence from the date of execution thereof and shall continue for a term of (1-one) years from such date.
- 3.2 This MOU may be terminated by mutual consent of the Parties upon submission of a 15 days prior written notice of termination.

4. Obligation of Seller

- A. The Seller proposes to supply Plastic Waste generated from segregating domestic waste.
- B. The Seller would supply the Product to the Buyer as per following terms and conditions
1. Quantity: The Seller will supply 20000 MT per month of the Product to the Buyer.
 2. Price: based upon prevailing market situations. Prices will be finalized by every month as per mutually agreed terms



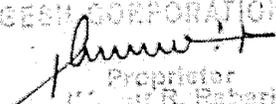
5. Obligation Of the Buyer

- A. The Buyer proposes to buy Plastic Waste from the Supplier for [use at their licensed industrial place for further processing / recycling.
- B. The Buyer agrees to arrange of Trucks for regular and smooth carries of the good.
- C. The Buyer agrees to arrange for unloading of the Trucks at their plant at their own costs.

6. Representations, Warranties and Covenants:

Each Party warrants and represents to the other that:

- (i) it has the full power and authority to enter into and to perform its obligations under this MOU;
- (ii) this MOU will, when executed, constitute valid and binding obligations on it in accordance with its terms;

NAGESH CORPORATION

 Proprietor
 (R. Babari)

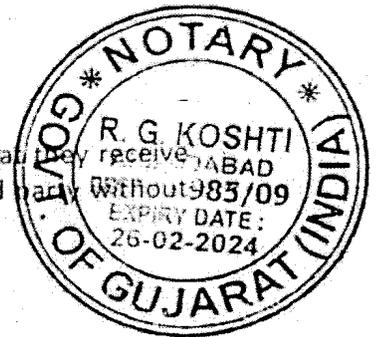
For, NILAM RECYCLING SOLUTIONS

 Proprietor

(3)

7. Confidentiality

The Parties agree that they shall keep confidential all information that they receive under this MOU, and shall not disclose such information to any third party without prior written approval of the other party.

**8. Severability**

It is the intent of the Parties that in case any one or more of the provisions contained in this MOU shall be held to be invalid or unenforceable in any respect, such invalidity or unenforceability shall not affect the other provisions of the MOU.

9. No waiver

No failure or delay on the part of either Party to exercise any right or remedy under this MOU shall be construed or operate as a waiver thereof, nor shall any single or partial exercise of any right or remedy preclude the further exercise of such right or remedy.

10. Force Majeure

Each party shall use its reasonable endeavors to inform the other party in writing within 72 hrs when it becomes aware of any act or circumstances which constitutes Force Majeure and when such act or circumstances ceases to exist.

The supply of the plastic waste under this agreement is subject to restrictions or conditions imposed by regulations made under or virtue of any act of parliament affecting the industry, and neither party shall liable to the other for any consequences flowing from compliance with any such law, regulations or directions, provided however that if one party should comply with any such law regulation or direction and the other party should by reason of such compliance feel that its rights and obligations under this agreement are thereby materially affected such other party may serve notice under this clause to terminate this agreement forthwith.

11. Amendment

This MOU shall be amended only in writing and shall be duly signed by both the Parties.

12. Assignment

Neither Party shall assign or sub contract to any third party any of its obligation under this MOU without the prior written consent of the other Party.

NAGESH CORPORATION

[Signature]
Proprietor
(Mayer R. Robert)

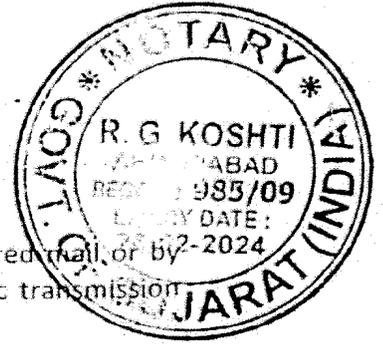
For, NILAM RECYCLING SOLUTIONS

[Signature]

Proprietor



(4)



13. Notice

All communications shall be addressed in writing by prepaid registered mail, or by ordinary mail or personally or by facsimile transmission or electronic transmission and sent to the address mentioned in the recitals above.

14. Entire Agreement

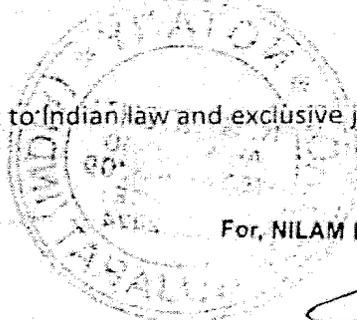
This Agreement constitutes the entire agreement between the parties and supersedes any prior agreement or arrangement in respect of their subject matter and

Neither party has entered into this Agreement in reliance upon, and it shall have no remedy in respect of, any representation or statement which is not expressly set out in this Agreement; and

Nothing in this clause shall be interpreted or construed as limiting or excluding the liability of either party for fraud or fraudulent misrepresentation.

15. Governing Law

This agreement shall be subject to Indian law and exclusive jurisdiction.



NAGESH CORPORATION
[Signature]
Proprietor
(Mayur P. Rabari)

For, **NILAM RECYCLING SOLUTIONS**
[Signature]
Proprietor

(For, Nagesh Corporation)

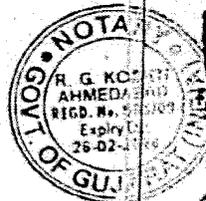
(For, M/s Nilam Recycling Solution)

Name : Mayur Rabari

Name : Chaudhary Wasiurrahman

(Designation : Proprietor)

(Designation : Proprietor)

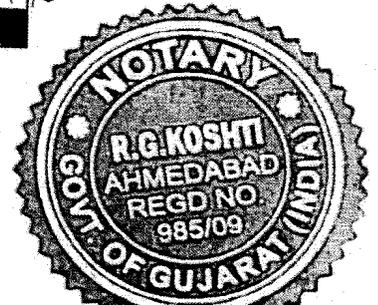


SIGNED BEFORE ME

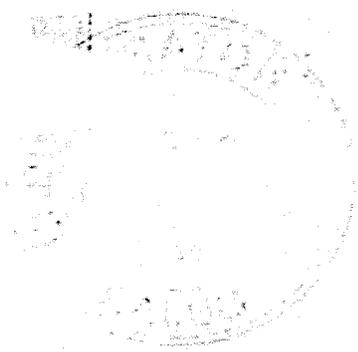
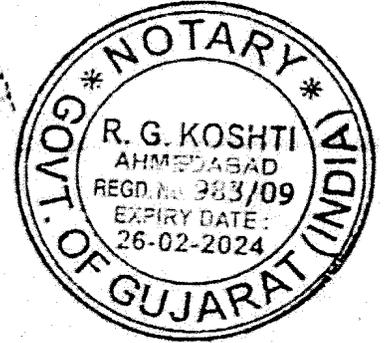
R.G. KOSHTI
NOTARY
GOVT. OF GUJARAT
25 JAN 2024

IDENTIFIED BY ME

[Signature]
PRANAV H. NANDHA
(ADVOCATE)
B.No. G/191/2003

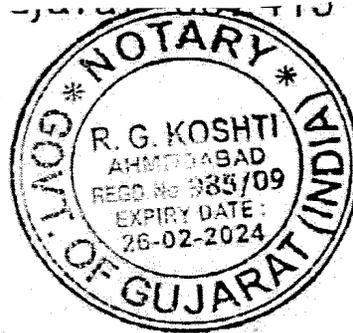


भारत सरकार
GOVERNMENT OF INDIA



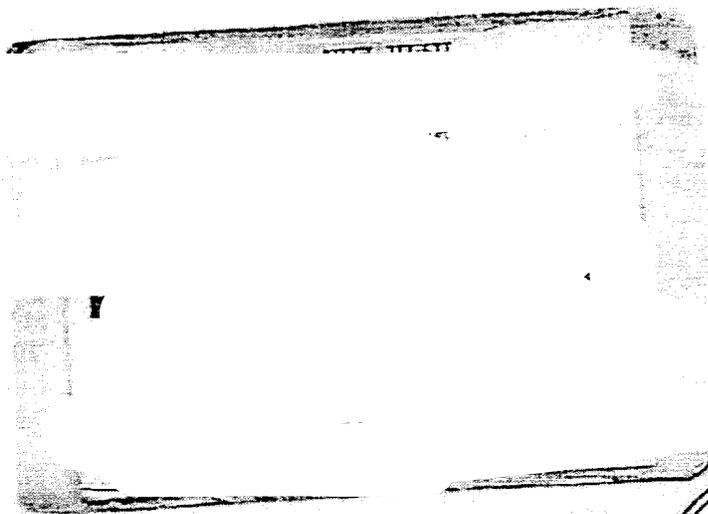
RECEIVED
[Signature]
 Registrar
 (Notary & Tribunal)

भारतीय विशिष्ट पहचान प्राधिकरण
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA

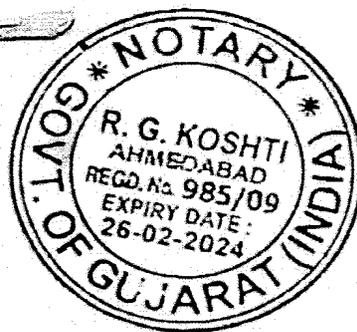


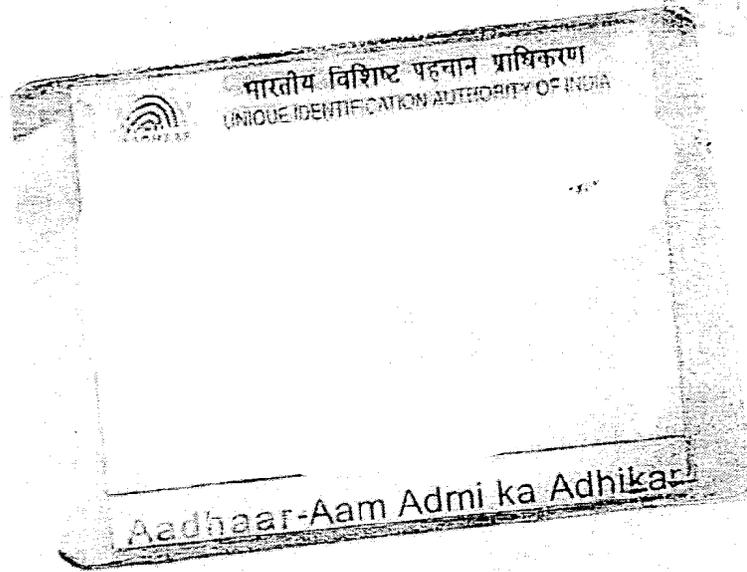
· MERA AADHAAR, MERI PEHACHAN

WALCHON CORPORATION
[Signature]
 Proprietor
 (Mangal P. Rathod)



Wam





Wom



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

Consent to Establish (CTE)

CTE-119395

NO: GPCB/CTE-KH-1257/ID-87474/

Date: - /06/2022

To,
M/s. Nilam Recycling Solutions,
Survey No.:312, paiki 1/460,
Nr. Gabaji na Nuvada,
Vill.- Virol,
Tal. - Mehmedabad
Dist.: Kheda – 387130.

Sub: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: Your online CTE application. No: 214601 dated-24/04/2022.

Sir,

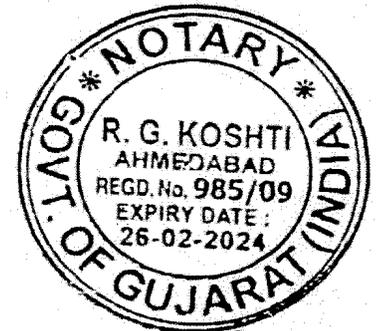
Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (CTE) for setting of an industrial plant/activities at M/s. Nilam Recycling Solutions, Survey No.:312, paiki 1/460, Nr. Gabaji na Nuvada, Vill.- Virol, Tal. – Mehmedabad, Dist.: Kheda – 387130.

The validity period of the order will be up to 23/04/2029.

CTE NO: 119395 Date of Issue: 17/06/2022.

1. The list of the products to be manufacture is as below:

Sr.No.	Product	Quantity
1.	Chips/Flacks from Decontaminated Plastics PP/HDPE/LDPE/PC/PVC/ABS/PS/MS Barrel, Carboys & Containers	300 MT/Month
2.	Sorting & Segregation Ferrous & non Ferrous metal scraps	100 MT/ Month
3.	Sorting & Segregation Paper Flacks/corrugated flacks/ Rubber flacks/segregated wooden waste	80 MT/ Month
4.	Plastic Granules from plastic waste	200 MT/ Month
5.	Glass Powder	100 MT/ Month
6.	Segregation, sorting & cutting of Mix garbage waste	50 MT/Month



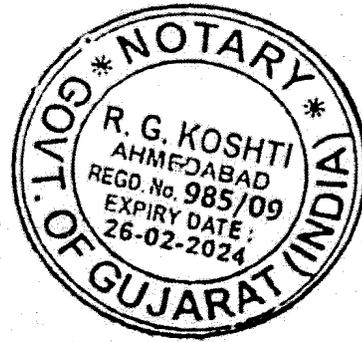
Page 1 of 5

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

For, NILAM RECYCLING SOLUTIONS

Proprietor



2. SPECIFIC CONDITIONS:

- 2.1 Unit shall not carry out any Plastic washing activity as per undertaking dtd.12/06/2022.
- 2.2 Unit shall not procure any Hazardous Waste without prior permission of the Board as per undertaking dtd.12/06/2022.
- 2.3 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water use of bore wells. (if applicable)
- 2.4 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3 (46). (if applicable)
- 2.5 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
- 2.6 Applicant shall comply with the provisions of the Plastic Waste Management Rules-2016 and e-Waste Management Rules-2016. (if applicable)
- 2.7 Application shall comply with the provisions of the construction and demolition waste management Rule-2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi (if applicable).
- 2.8 Application shall not start any construction activities or project related activity without getting Environment Clearance Certificate from the Ministry of Environment, Forest & Climate Change, New Delhi/State Level Environment Impact Assessment Authority, Gujarat under Environment Impact Assessment Notification dated 14/09/2006.(if applicable)

3. CONDITIONS UNDER WATER ACT-1974:

- 3.1 The water consumption shall be as under.

Sr. No.	Total Domestic water consumption	Total Industrial water consumption	Total water Consumption
1	0.3 KL/day	0.1 KL/day	0.4 KL/day

- 3.2 The quantity of the industrial wastewater shall not exceed 0.05 KL/day.
- 3.3 The generated effluent from manufacturing process shall be reused/recycle back in the process to achieve ZLD.
- 3.4 The quantity of the domestic wastewater (sewage) shall not exceed 0.1 KL/day.
- 3.5 The domestic effluent shall be disposed to soak pit/septic tank.

4. CONDITIONS UNDER AIR ACT- 1981:

- 4.1 The following shall be used as fuel in utilities.

Sr. No.	Utility	Fuel
1.	Shredder	Electricity
2.	Aglo Machine	Electricity

ID- 87474

Page 2 of 5

M. K. Shah

For, NILAM RECYCLING SOLUTIONS

Wang

Proprietor



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 4.2 The application shall install, operate & provide adequate air pollution control system as per proposed fuel in order to achieve norms prescribed here with.
- 4.3 There shall be no flue gas emission from the manufacturing activities as well as any other ancillary industrial operations.
- 4.4 The process gas emission through stack attached to utilities shall be conform to the following standards:

Sr. No.	Stack attached to	Stack Height	APCM	Parameter	Permissible Limit
1.	Shredder	12 meter	Hood Provided	Particulate Matter	150 mg/NM ³
2.	Aglo Machine	12 meter	Dust Collector		

- 4.5 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986 for all the parameters.

Parameter	Permissible Limit Annual	Permissible Limit 24-Hrs. Average
Particulate matter (size less than 10 micron)- PM ₁₀	60 µg/m ³	100 µg/m ³
Particulate matter (size less than 2.5 micron)- PM _{2.5}	40 µg/m ³	60 µg/m ³
Sulphur Dioxide (SO ₂)	50 µg/m ³	80 µg/m ³
Nitrogen Dioxide (NO ₂)	40 µg/m ³	4 µg/m ³

- 4.6 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. CONDITIONS UNDER HAZARDOUS WASTE RULES'2016:

- 5.1 The waste generator shall be totally responsible for (i.e. collection, storage, encapsulation, incineration, treatment, transportation and ultimate disposal) of the wastes generated.
- 5.2 The applicant shall provide temporary storage facilities for each type of hazardous waste, as per Hazardous and Other Waste (Management & Trans boundary Movement) Rules, 2016 as amended from time to time.
- 5.3 Applicant shall obtain prior membership of authorized operational (active) TSDF/ CHWIF or authorized hazardous waste treatment and disposal facility as applicable to the nature of wastes within a period of 90 days of commencement of production activity without fail.

ID- 87474

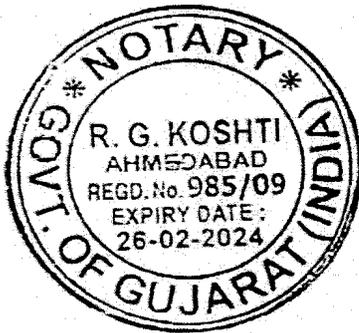
Page 3 of 5

Clean Gujarat Green Gujarat

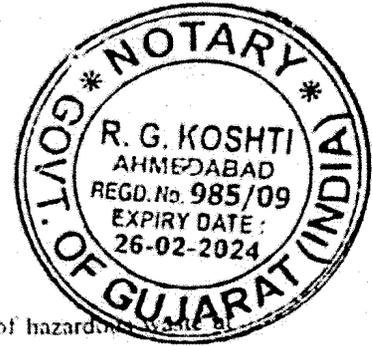
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

For, NILAM RECYCLING SOLUTIONS

Proprietor



OUTWARD NO. 6758



- 5.4 The applicant shall explore possibilities of Co-processing of hazardous waste in authorized Cement kiln and make arrangement thereof.
- 5.5 Hazardous Waste generated shall be disposed off in accordance with the Hazardous and Other Waste (Management & Trans boundary Movement) Rules, 2016 and unit shall have to obtain authorization of the Board for all applicable categories of Hazardous wastes.
- 5.6 In no case any type of hazardous waste shall be procured for reuse/recycling or shall be reused/recycled/ utilized as raw material or for product manufacturing as raw material without prior permission of the Board under the Rule-9 of the Hazardous Waste and other wastes (Management and Transboundary Movement) Rules 2016
- 5.7 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 30th day of June of every year for the preceding period April to March.
- 5.8 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.
- 5.9 As per "Public Liability Insurance Act - 91" company shall get Insurance Policy, if applicable.
- 5.10 Empty drums and containers of toxic and hazards material shall be treated as per Standard Operating Procedure published by the Central Pollution Control Board, New Delhi. Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 5.11 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form-4.
- 5.12 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Courts Order in W.P. No.657 of 1995-dated 14th October-2016.
6. **GENERAL CONDITIONS:**
- 6.1 The applicant also comply with the General conditions as per Annexure - 1 attached herewith (No.1 to 38) (whichever applicable).
- 6.2 The unit shall install meters for measuring category wise consumption of water.
- 6.3 Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to CPCB.
- 6.4 Plantation should be started along with constitution activity. For plantations within the premises, a spacing of at least 4m x 4m shall be kept i.e. to say 250 plants per acre shall be plantation. For plantations outside the premises a spacing of 2m x 2m will be kept i.e. to say 1000 plants per acre.
- 6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.6 The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous

ID-87474

Page 4 of 5

For. NILAM RECYCLING SOLUTIONS

[Signature]

Proprietor



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

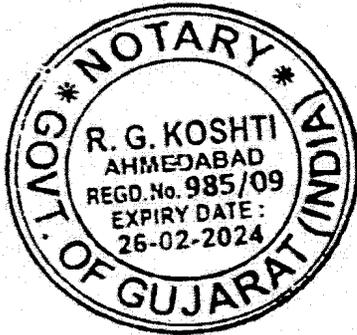
emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

- 6.7 Applicant is required to comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.8 If it is established by any competent authority, that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of
Gujarat Pollution Control Board

N. A. Shah
21/6/22

(N. A. Shah)
Dy. Environmental Engineer



For, NILAM RECYCLING SOLUTIONS

Wason
Proprietor

CHENAI No: 673889, 22/06/2022

ID- 87474

Page 5 of 5

Clean Gujarat Green Gujarat

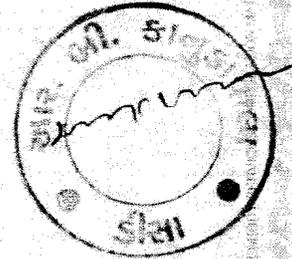
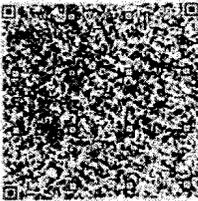
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



सत्यमेव जयते

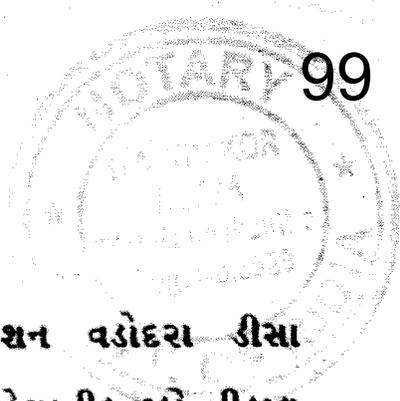
INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty

Certificate No.	IN-GJ14705404351309V
Certificate Issued Date	24-Feb-2023 05:46 PM
Account Reference	IMPACC (SV)/ gj13016404/ DEESA/ GJ-BK
Unique Doc. Reference	SUBIN-GJGJ1301640456761293730368V
Purchased by	MATRU ENERGY SERVICES CORPORATION
Description of Document	Article 14 Bond
Description	AFFIDAVIT
Consideration Price (Rs.)	0 (Zero)
First Party	MATRU ENERGY SERVICES CORPORATION
Second Party	DEESA NAGARPALIKA
Stamp Duty Paid By	MATRU ENERGY SERVICES CORPORATION
Stamp Duty Amount(Rs.)	300 (Three Hundred only)



0037951833

259
સોગંદનામું



હું સમીર રાઠોડ માતૃ એનજી સર્વિસીસ કોર્પોરેશન વડોદરા ડીસા નગરપાલીકાના રોજેરોજ ઉત્પન થતા કચરાને પોસેસીંગ કરીને વેજાનીક ઢબે નીકાલ કરવાની કામગીરી કરવા ડીસા નગરપાલીકાના ઓડર નં.ન.પા/સેની/વશી સને ૨૦૨૨-૨૦૨૩ તા. ૦૩/૦૧/૨૦૨૩ થી કરી રહીયા છીએ આ પ્રક્રિયા દરમીયાન નિકળતો તમામ પ્રકારનો કચરો અમો જીપીસીબી , એન જીટી ની ગાઈડ લાઈન અનુસાર અને ડીસા નગરપાલીકાના ટેનડરની શરતો અનુસાર અમારા ખર્ચે અને અમારા જોખમે તમામ પ્રકારના કચરાનો નીકાલ કરીએ છીએ અને ભવિષ્યમાં ટેનડરની સમય મર્યાદા સુધી સદરહું કામગીરી કરીશુ તેની અમો બાહેદરી આપી એ છીએ કચરાના પ્રોસેસીંગ અને નીકાલ બાબતે કોઈ પણ વાદ વિવાદ થશેતો તે અંગેની સંપુર્ણ જવાબદારી માતૃ એનજી સર્વિસીસ કોર્પોરેશન વડોદરા ની રહેશે તેની અમો ખાતરી આપીએ છીએ

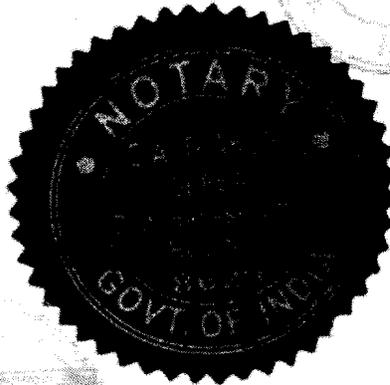
સ્થળ ડીસા

તા ૦૩/૦૧/૨૦૨૩

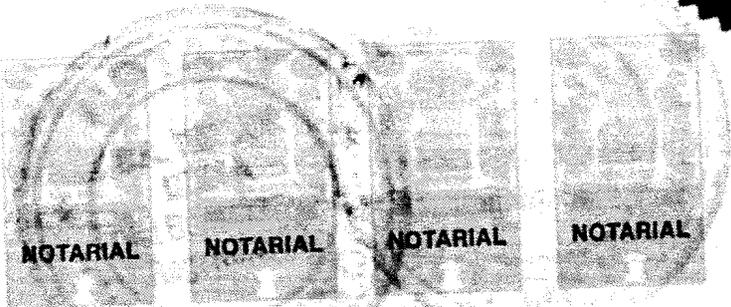


Handwritten signature

સોગંદનામું કરનારની સહી



132724 FEB 2023
S.No. ...
SOLELY ...
Govt. of India





SHREE DUTT POLYMERS

No. SDP/MESC/RDC/007

Date : 26.07.2023

To,
Matru Energy Services Corporation
Deesa Nagarpalika Dumpsite
Deesa

Subject: Certificate for Waste Plastic Processing from Jan-23 to Jul-23

Dear

We have Processed your Deesa Plant Plastic as per below mention Table.

Sr. No.	Month	Plastic Type	Quantity	Processing Method	End Use
1	Jan-23	Mixed Plastic	6	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
2	Feb-23	Mixed Plastic	22	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
3	Mar-23	Mixed Plastic	27	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
4	Apr-23	Mixed Plastic	35	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
5	May-23	Mixed Plastic	33	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
6	Jun-23	Mixed Plastic	37	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article
7	Jul-23	Mixed Plastic	36	Washing+Exlow+Moulded in Roundbar	Agriculture Pipe,Rope,other Plastic Article

Total Plastic Procesed Up to Till Date July- 196 Tonn .

Thanks & Regards,

Bhailalbai Patel

Proprietor

Shree Dutt Polymer

Plot No. 11 GIDC Chansma Ta. Chansma, Dist. Patan North Gujarat-384220



ડીસા નગર સેવા સદન



ઇન્દીરા ગાંધી ભવન, સરદાર બાગ પાસે
ડીસા-૩૮૫૫૩૫
જીલ્લો-બનાસકાંઠા (ઉ.ગુ.)

ઓફીસ :- ૨૨૧૯૦૦
૨૨૫૧૦૦

E-mail id:- np_deesa@yahoo.co.in

નં.ન.પા/ધનકચરા નિકાલ/જમીન માંગણી/વશી/ ૧૦ ૫૧ ૧૩ સને ૨૦૨૨-૨૩

નગર સેવા સદન ડીસા
તા. ૦૫/૦૪/૨૦૨૩

મે.કલેક્ટર સાહેબ શ્રી
બનાસકાંઠા જીલ્લો
પાલનપુર

- વિષય:- વૈજ્ઞાનિક પદ્ધતિથી ધન કચરાના નિકાલ માટે જમીન ફાળવવા બાબત
- સંદર્ભ:- ૧. અત્રેની કચેરીએથી કરવામાં આવેલ દરખાસ્ત તા.૧૯/૦૩/૨૦૨૨
૨. આપ સાહેબશ્રી ની કચેરીના પત્ર તા. ૦૯/૦૬/૨૦૨૨
૩. નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલની પુનાની કોર્ટનો હુકમ તા. ૧૦/૦૨/૨૦૨૨

મે. સાહેબ શ્રી,

સવિનય ઉપરોક્ત વિષય સંબંધી સાદર નિવેદન કે ડીસા નગરપાલિકાને ધનકચરાના નિકાલ માટે આપ સાહેબના હુકમ નં. એ.જમીન-૨ વશી.ન.પા. ધનકચરા. વશી.કરપર થી ૬૧ તા. ૨૯/૧૨/૨૦૦૩ થી ૧૦ એકર જમીનની ફાળવણી કરવામાં આવી હતી અને તેમાં સરકારશ્રી દ્વારા અને નગરપાલિકા દ્વારા ફાળવેલ જમીનને ડેવલોપ કરી વૈજ્ઞાનિક ઢબે નિકાલની કામગીરી હાથ ધરવામાં આવી રહી છે. સદરહુ ધનકચરા નિકાલ માટે ફાળવેલ જમીન સામે, બાબુલાલ કેશવરામ અને બીજાઓએ નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ પુનાની કોર્ટમાં અપીલ નંબર ૫૭/૨૦૧૯ દાખલ કરેલ જે મેટર ચાલી જતા નામ. કોર્ટ તારીખ ૧૦/૦૨/૨૦૨૨ ના હુકમથી જગ્યા રીલોકેટ કરવા હુકમ કરવામાં આવેલ.

સદરહુ સ.નં. ૭૨૭ પૈકી નવો નં. ૪૧૧ મોજે જુનાડીસા તા. ડીસાની ક્ષેત્રફળ આશરે ૧૦ એકર જમીનમાં હાલ વૈજ્ઞાનિક ઢબે નામ. ગ્રીન ટ્રીબ્યુનલના નિર્દેશો અને સૂચનાઓ અનુસાર ધન કચરાનું પ્રોસેસિંગ અને નિકાલની કાર્યવાહી થઇ રહી છે. જે બાબત સવિનય જણાવવાનું કે, સાંદર્ભિક હુકમ (૩) અન્વયે નામ. ગ્રીન ટ્રીબ્યુનલના હુકમ અનુસાર સદર સ.નં. ૭૨૭ પૈકી નવીન નં. ૪૧૧ ના ધન કચરા પ્રોસેસિંગને અન્ય જગ્યાએ રીલોકેટ કરવાનો થાય છે. સદર બાબતે નગરપાલિકા કક્ષાએ તપાસ કરી પુખ્ત વિચારણા કરતા એવું જણાય છે કે. સ.નં. ૭૨૭ (નવીન નં. ૪૧૧) ની બાજુમાં

જે સરકારી જમીન આવેલ છે તેમાં આશરે ૧૫ એકર જમીન ફાળવવામાં આવે તો હાલના કચરા નિકાલ કામનો અને નામ. ગ્રીન ટ્રીબ્યુનલ હુકમ/ નિર્દેશોનું પાલન થઇ શકે. સદર જગ્યા, માનવ વસવાટથી દુર અને ભૌગોલિક દ્રષ્ટીએ ડીસા નગરપાલિકા વિસ્તારની લીડ ગણતા પણ યોગ્ય જણાઈ આવે છે, જે આપની કક્ષાએ પાત્ર ક્રમાંક જમીન.૨/વશી/૨૧૭૬૮ તા. ૦૯/૦૬/૨૦૨૨ થી નવીન પસંદગી સ્થળ જણાવેલ હતું પરંતુ નગરપાલિકા ડીસાના આસપાસ પેરીફેરલ વિસ્તારમાં નામ. ગ્રીન ટ્રીબ્યુનલના માપદંડો અનુસારની જમીન યોગ્ય જણાઈ નથી જે જોતાં હયાત સ.નં. ૪૧૧ ની બાજુની જમીન ફાળવી અપાય તો વૈજ્ઞાનિક દબ્બે કચરા નિકાલ કામ સુપેરે થઇ શકે તેવું જણાય છે તો સદર બાબતે આપશ્રીની કક્ષાએ અમારી માંગણી પરત્વ સહાનુભૂતિ પૂર્વક પુનઃવિચાર કરવા વિનંતી છે.

નકલ સવિનય રવાના

૧. મે. નાયબ કલેક્ટર સાહેબ શ્રી ડીસા તરફ જાણ તથા આપના સ્તરેથી યોગ્ય કાર્યવાહી થવા વિનંતી છે.
૨. મામલતદાર શ્રી ડીસા ગ્રામ્ય તરફ જાણ તથા આપના સ્તરેથી યોગ્ય કાર્યવાહી થવા વિનંતી છે.


મુખ્ય અધિકારી
ડીસા નગરપાલિકા

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

પ્રાદેશિક કચેરી, પાલનપુર



રૂમ નં-૨૦ થી ૨૪, જીલ્લા સેવા સદન - ૨, ત્રીજો માળ, જોરાવર પેલેસ, પાલનપુર, - ૩૮૫ ૦૦૧, જી. બનાસકાંઠા
ફોન : ૦૨૭૪૨-૨૫૧૩૦૦ / ૨૫૧૩૦૧ Head Office (Unit) E-mail : uh-gpcb-pala@gujarat.gov.in
Web : gpcb.gujarat.gov.in Regional Office E-mail: ro-gpcb-pala@gujarat.gov.in

Deesa Nagarpalika સ્થળ તપાસની નિરિક્ષણ નોંધ એકમનું નામ: Juna Deesa (Solid Waste Site)	
આઈ.ડી.નં...૨૫.૫.૩૭ કેટેગરી/સ્કેલ...../.....Latitude/Longitude.....૨૫.૨૨૨૫ / ૭૨.૧૬૭૫	
શ્રીમાન, આપશ્રીને જણાવવાનું કે, આજ તા...૩૧/૦૩/૨૦૨૩ ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સપેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/.....ના...../...../..... નમૂના પૃથક્કરણ અર્થે એકત્રીત કરેલ છે. આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદાઓ/સૂચનાઓ આપવામાં આવે છે. આ પરત્વે આપશ્રી નીચે લેખિતમાં રજુઆત કરી શકો છો અથવા લેખિત મુલાકાતો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન- ૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજુ કરવા નોટીસ આપવામાં આવે છે.	
સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ: (૧) મુલાકાત સમયે જોવા મળેલ સ્થળ પર સુવ્યવસ્થિત રીતે કચરાનો સંગ્રહ કરવામાં આવેલ છે. (૨) સાલ્સ વેર સાધનના પેકેટીંગ (વેર) પાસ્ટરોનના બાધ અધારવા. (૩) સાલ્સ વેર મેનેજમેન્ટ રૂલ્સ ૨૦૧૩ નું અપૂર્ણ પુર્તો પાલન + ૨૫ (૪) સાલ્સ વેર મેનેજમેન્ટ રૂલ્સ ૨૦૧૩ નું અપૂર્ણ પુર્તો પાલન + ૨૫ (૫) સાલ્સ વેર મેનેજમેન્ટ રૂલ્સ ૨૦૧૩ નું અપૂર્ણ પુર્તો પાલન + ૨૫ (૬) (૭) (૮)	
ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ, હોદ્દો, સહી) T. H. Tivadi (So) R. H. Jivani (So)	
મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)	
મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ..... મુદાઓ માટે સ્થળ સ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે, જેમાં, (૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું. (૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદાનં સાથે હું, નીચે સહી કરનાર અસહમત છું, જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.	
એકમના પ્રતિનિધી/આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી: તા. ૩૧/૩/૨૦૨૩ શ્રી. પંજાબી સિંઘ યાદવ (૨૧૬ સુપરવિસર)	

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

પ્રાદેશિક કચેરી, પાલનપુર



રૂમ નં-૨૦ થી ૨૪, જીલ્લા સેવા સદન - ૨, ત્રીજો માળ, જોરાવર પેલેસ, પાલનપુર, - ૩૮૫ ૦૦૧, જી. બનાસકાંઠા
ફોન : ૦૨૭૪૨-૨૫૧૩૦૦ / ૨૫૧૩૦૧ Head Office (Unit) E-mail : uh-gpcb-pala@gujarat.gov.in
Web.: gpcb.gujarat.gov.in Regional Office E-mail: ro-gpcb-pala@gujarat.gov.in

એકમનું નામ: MSW Dumping Site of Deesa Nagarpalika, Juna Deesa	સ્થળ તપાસની નિરિક્ષણ નોંધ
આઈ.ડી.નં. 25436 કેટેગરી/સ્કેલ R/S Latitude/Longitude 24.22597 72.167719	
શ્રીમાન, આપશ્રીને જણાવવાનું કે, આજ તા. 20/06/2023 ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સપેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/.....ના...../...../...../..... નમૂના પૃથક્કરણ અર્થે એકત્રીત કરેલ છે. આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલાં લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદાઓ/સૂચનાઓ આપવામાં આવે છે. આ પરત્વે આપશ્રી નીચે લેખિતમાં રજુઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજુ કરવા નોટીસ આપવામાં આવે છે.	
સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ: (1) During visit, processing of legacy waste and day to day waste is going on and expedite processing of remaining stock of legacy waste (2) To increase plantation at periphery of the site and expedite site cleaning work & develop garden in the legacy waste vacanted area. (3) To comply all the conditions of Authorization and Solid Waste Management Rules 2016. (4) To submit details regarding disposal of segregated plastic waste generated from processing of solid waste. (5)	
ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ, હોદ્દો, સહી)	R.H. Jivani S.O J.M. Chandhary R.O
મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)	
મુલાકાત દરમ્યાન અધિકારીશ્રીઓએ...../..... મુદાઓ માટે સ્થળ સ્થિતિ/સૂચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે, જેમાં,	
(૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	Yes
(૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદાનં સાથે હું, નીચે સહી કરનાર અસહમત છું, જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.	-
એકમના પ્રતિનિધી/આ નોંધ મેળવનારનું નામ, હોદ્દો અને સહી:	Mr. Rohan Saini Emp of Deesa Nagarpalika



265

Deesa Municipality



105

Indira Gandhi Bhavan,

Deesa-385535

Dist :- Banaskantha

Office :-225100

Office :-221900

E-mail id:- np_deesa @ yahoo.co.in

No.n.pa/seni/ws 412 to 413/2023-24

Nagarpalika Office

Deesa Dt.27/07/2023

To,
Regional Officer
Gujarat Pollution Control Board
Palanpur,
Banaskantha

Sub :- To Comply Solid Waste Management Rules 2016

Ref :- Your Visit Dt.20/06/2023

Accroding to the above subject and reference letter, Information is as below.

- (1) Legacy Waste to the tune of more than 1.70 lakh M.T. is already processed up to 30.06.2023, daily waste generated is processed on daily basis, thus as and when all legacy waste is processed completely zero waste condition would be achived which will be likely to be completed on or before 30.11.23
- (2) plantation 250 to 260 new trees are planted on peripheral area lawn at the tune of 87000 sq.ft. is completed photographs are attached here with so probably before 30.11.2023 gardening of entire plot would be completely have plantation.
- (3) we have complied with all the conditions and terms of Waste Management Rules 2016
- (4) Detail of disposal of Plastic waste post process is here by attached as per Compliance of tender agreement.


Chief Officer
Deesa Nagarpalika